1990.

ALLOCATION OF TIME FOR GOV. ERNMENT **LEGISLATIVE** AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Monday, the 12th March, 1990, allotted time for Government Legislative and other Business follows.

Business Time Allotted 1. Consideration and passing of the following Bills: (a) The Constitution (Scheduled Castes) Orders (Amendment) Bill. 3 hours. (b) The Indian Medical Council (Amendment) Bill, 1987, as hours. reported by the Joint Committee. 2. Discussion on the Motion of Thanks on the President's Address Three days. 3. General Discussion on the Punjab Budget, 1990-91 4 hours.

RESIGNATION BY MEMBER

4. General discussion on the Railway Budget, 1990-91

(Amendment) Bill, 1990, as passed by the Lok Sabha.

5. Consideration and passing of the Code of Criminal Procedure

THE DEPUTY CHAIRMAN: have to inform Members that the Chairman had received a letter dated March 12, 1990, from Shri R. K. Dorendra Singh, a Member representing the State of Manipur resigning his seat in the Rajya Sabha and the Chairman had accepted his resignation with effect from March 12. 1990.

BUDGET (RAILWAYS) 1990-91

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): Madam, I lay on the Table a statement (in English and Hindi) of the estimated receipts and expenditure of the Government of India for the year 1990-91, in respect of Railways.

SHRI M. M. JACOB (Kerala): I hope he will resume the Kashmir-Kanyakumari train service

DISCUSSION ON SITUATION JAMMU AND KASHMIR-Contd

Three days. (March 22, 23 & 26)

2 hours.

THE DEPUTY CHAIRMAN. have the next speaker. Mr. Fotedar.

SHRI MAKHAN LAL FOTEDAR: Madam Deputy Chairman I know that I am speaking on an issue which is not only sensitive or strategically important for the country, but it is very emotional for me also. I have heard with rapt attention the speech made by the Leader of the Opposition, Mr. Shiv Shanker. He gave in of the Kashmir detail the genesis problem. I agree with some of the observations made by Mr. Morarka, especially in regard to the retention of article 370 of the Constitution, I wish that his party could carry all the constituents of the National Front Government with this policy statement. I have heard the statement made by hon Home Minister which is forceful but it is partisan in its content. I wish he could have been

true to himself, true to his office and true to this House. I do not know wherefrom I should start on Kashmir but I remember a couplet of a poet:

"श्रगर फिरदोंस वर-रुगे जमीं हस्त, हमीश्रस्तो हसीश्रस्तो हसीश्रस्त"।

That if there is any heaven on earth it is Kashmir. It is our tragedy that we are discussing the question of Kashmir in the context of a devastating situation.

Questions have been raised here for and against about a particular person who is in charge of the State Kashmir. I am neither for him nor against him. When I talk, I talk about the source of the power. Mr. Jagmohan though he is a creature under the Kashmir Constitution, is no more enjoying that authority which he ought to have enjoyed under the Kashmir Constitution. He is a creature, a representative of the Government headed by Shri Vishwanath Pratap Singh. I will come to it later how the position, the status or the prestige of the Governor Mr. Jagmohan has been devalued by this Government I am saying this because we had also appointed him as Governor in 1984. I do not shirk my responsibility. But then we will have to say that it is not the Governor's policy in Kashmir, it is not the policy of the Home Minister in Kashmir, it is the policy of the not Minister for Kashmir Affairs also. Because whatever is being done in Kashmir is the result of the policy of the Prime Minister of India If anything goes wrong in Kashmir, the Prime Minister himself and the Cabinet collectively will be responsible. I am saying these words in the hope that the Kashmir problem and the Kashmir situation would be understood by the Prime Minister in its correct perspective. He should apply his mind. He should have a perception of his own. I know that a Prime Minister who does not dare to remove Mr. Chautala Minister of Harvana) who belongs to

his party, how can he remove Mr. Jagmohan for which he has to get the approval of a senior leader, Mr. Atal Bihari Bajpayee, I know my limitations. I know his limitations also. So I am not going to say anything about the posts held by some people there. I will however try to put the picture of Kashmir in its true and correct perspective.

All of us know that Kashmir is one of our glories. It has been a place and it is a land where secularism has thrived. It is a place which gave a beacon light of secularism in darkness of 1947 when India partitioned. It was the only Muslim majority State in the then India which joined the Indian Union at that time. It was the only Muslim majority State which fought against the two nation theory. It was the only (Muslim majority State which fought valiantly against the father of two nation theory. We must forget that.

What is the genesis of the Kashmir problem? I am reminded of a remark made by Jawaharlal Nehru about Kashmir. I quote:

"Kashmir is a place of infinite beauty. What is more, Kashmir is a place of great strategic importance. It has always been a misfortune for a country to be situated strategically because envious eyes fall upon it."

It is this last sentence of Jawahar lal Nehru which speaks about the problem of Kashmir. And it is this sentence of Jawaharlal Nehru which, in the past, made Kashmir a national issue and Pakistan committed naked aggression against us. It is this Kashmir which in its frm is India in miniature. It is this Kashmir which became a pawn in the chessboard of power politics in the world. It is this Kashmir which gave new light to secularism in India.

[Shri Makhan Lal Fotedar]

I want to find out what has brought the state of affairs to this level in the recent past. We learn from our experience. We also might have committed mistakes. One also learns from his mistakes. But the Government is such that it has no intention to learn either from its own mistakes, nor has it any will to learn from the experience of others. That is why I was aghast to read the statement of the Home Minister saying that the situation started deteriorating from 1988. I agree about what was in the heart of the people of Kashmir, I agree about what happened in 1947 or 1951 or 1957. I agree about what in 1964. The happened country knows also what happened. But never in the past, from 1947 up to this time. was there fraternization of the masses with the movement which is on in Kashmir now. Never in the past were the masses of Kashmir alienated from the rest of India. Never in the past did the masses of Kashmir fight against the might of India never in the past had the people of Kashmir fought against the moral authority of India. What is the genesis of this problem of this present situation

My friend has said that it started from the 2nd of December, 1989. I do not agree that it actually started from the 2nd of December. The present situation-the present grim and grave situation in Kashmir—started exactly on the 13th of December. This date is of historic importance. This date is of great significance not only to the people of Kashmir but even to the people of India. What happened on that date is not the kidnapping of the Home Minister's daughter. I have sympathy for the Home Minister. His daughter is my daughter: his daughter has grown un in my lap also. I am not attacking the Home Minister. It was not the kidnapping or the abduction of daughter. I was very happy-and I do not know whether the Home Minister or anybody else had taken

such initiative-that the Muslim public opinion not only in Kashmir, not only in the rest of India but throughout the world had been generated against the abduction of a girl. Dr. Rubaiya was not the daughter of Mufti Mohammad Sayeed alone-she became the daughter of India. It was basically, if I may say so-and I want to tell the Prime Ministeressentially an action of a psychological warfare. Madam Deputy Chairman, please convey it to the Prime Minister: Mr. Prime Minister, these terrorists wanted to test your nerve they wanted to test your will, they wanted to test your determination, they wanted to test whether you would succumb to their pressures or not, it was a war of nerves, they have had that as Chief Minister of U.P. you could not withstand the pressures of dacoits. And time has proved that after that incident dacoit menace in U.P., unfortunately, our Prime Minister has not grown.

3.00 P.M.

My friend has said that the Home Minister succeeded in getting back his daughter. I am not saying so. I would say that while Vishwanathji succeeded in securing the release of the daughter of the Home Minister, the Prime Minister of India failed the nation. The Prime Minister of the country failed the nation. This basically is the genesis of the present problem. Since then the terrorists have become bold enough not only to take the processions but to dictate terms to the Government which in practice is a non-governing Government. They know the will of this Government. They know how far this Government can go, If I remember correctly, the day the selfproclaimed Pakistani terrorists were released in Kashmir, the entire valley was marching on the roads, not for India, but they were rejoicing that they have been able to get release of the terrorists and dictate their terms to the Prime Minister. This became the genesis of the present situation, and since then there is no end to it.

Mufti Saheb, I must tell you, when i am saying this, it is not out of any agony. We have to approach the p.ooiem, we have to approach Kashmir issue with utmost calm, with as much equanimity and wisdom as we possess. I want to tell the Prime Minister that the release of terrorisis under pressure was not only unfortunate, but it also compromised the security of India Since then the terrorists have grown in number. Since then the terrorists are crossing the line of actual control as if it is just their courtyard. Since then, this Government has exposed itself to be the weakest Government India has ever had. I can tell you that Kashmir has remained a part of India is a part of India and shall continue to remain an inalienable part of India despite the fact that our Prime Minister or the Government is weak.

I do not say that every Kashmiri is a terrorist. I do not sav Kashmiris are communal, They are more secular than any one else. But they have come under the influence of fundamentalism. Thy have come a prey to a sort of Iranian fundamental revolution. It is for this Government to see that they do not become a part of that revolution. I would not call it "revolution". If the Prime Minister considers it as a revolution it has a different connotation. I would call it a sort of "rebellion". You have to deal with such a situation as the law of the land demands.

Then, the second thing that happened is that an unwelcome Governor was imposed on the State. The Prime Minister is telling us about value-based politics. He has perhaps brought an eminent jurist as the Home Minister who has interpreted the Constitution of India in a different way, given a different comprehension. What he has said is that the Governor Post or office shall coterminous with the tenure of the

runng party at the Centre. As I told you earner, it is this Government winch has not only made Mr. Jagmonan controversial but also devaiued his authority. is the tenure of the Governor co-terminous with tenue of the ruling party? This is a noval interpretation. One is amazed to hear this. I am sorry to say that up to this time the Prime Minister has not opened his whether the interpretation given by the Home Minister is correct or incorrect. I must tell this House that Kashmir has a distinct personality. It has a distinct identification, Perhaps many people in the country do not know that in Kashmir you have a separate Constitution. Perhaps many people in the country do not know that the Kashmir Governor used to be a elected Head recognised as such by the President of India. To deface the authority of the Governor saying that he is H.M's Private Secretary, what else do you expect Mr. Jagmohan to do in Kashmir? I am not making an issue whether Jagmohan is good or bad, because that is not the purpose of the debate. I told you at the outset that a Prime Minister who cannot remove Chautala, how can he remove Jag Mohan? I am not asking for that. He is a competent man and my friend, but the way he was appointed and the way his post was denigrated in the public eve has had its implications Kashmir. Kashmiri people, the Home Minister knows, being articulate and sensitive would not like to hear that the Governor of their State should be designated as PA of the Prime Minister or of the Home Minister.

Thirdly, I am told by no less a person than Mr. Abdullah himself that he had vehemently opposed the appointment of Mr. Jagmohan as Governor and he had warned both the Prime minister and the Home Minister that in case Mr. Jagmohan was sent as Governor, he was going to resign. In the light of this warning I can conclude that perhaps the Government wanted Mr. Farooq Abdullah [Shri Makhan Lal Fotedar]

to resign and Dr. Farooq Abdullah did resign. I must tell the hon. Members that in Kashmir we have all along faced a very delicate situation. In Kashmir, we are facing now a very explosive situation. We must always have in Kashmir and a buffer represented under the stewardship of a son of the soil. By bringing in a Governor, you are bringing people of Kashmir in direct conflict with the Centre. You must always have a buffer if you have to administer Jammu and Kashmir. Never in the history of independent India have we dissolved the Kashmir Assembly. Even in 1964 during the holy relic agitation the situation was such that the Assembly could have been dissolved. But the Centre did not dissolve the Assembly...

THE DEPUTY CHAIRMAN: Please conclude.

SHRI MAKHAN LAL FOTEDAR: I will take some more time.

THE DEPUTY CHAIRMAN: The total time of the Congress party was 135 minutes. Mr. Shiv Shanker took one hour and you have taken 20 minutes.

SHRI MAKHAN LAL FOTEDAR: You don't want that the Government should get exposed. I have taken my party's time.

THE DEPUTY CHAIRMAN: Mr. Member, I am sorry for your aspersion on the Chair. I was only reminding you about the time you took. You take your words back.

SHRI MAKHAN LAL FOTEDAR: You just sit down.

THE DEPUTY CHAIRMAN: I would request you to please leave this House.

SHRI MAKHAN LAL FOTEDAR: I will not leave.

SHRI GURUDAS DAS GUPTA: Madam, I am on a point of order. This august House has not seen previously such an audacious remark from a responsible Member of a party which

happened to be a ruling party. He was a member of the previous Cabinet. Being a member of such a tradition, he has the audacity to tell the Chair, "you please sit down." If this is the way the Member behaves, then, where the tradition, of the House is going, let alone the question of keeping the democratic traditions of the country high? We are discussing about Jagmohan but are becoming Jagmohan ourselves in the House. It cannot be allowed. Either the Member should apologise or he must not be allowed to speak. He must apologise or he must not be allowed to speak. It is very strange.

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : नेता सदन क्या कहते हैं ? नेता सदन, बोलिएगा इस इश्यू पर। अभी भी गलत-फहमी है इन्हें कि यह मिनिस्टर हैं।

SHRI V GOPALSAMY: He should apologise.

श्री ग्रटल बिहारी वाजपेयी (मध्य प्रदेश): महोदया, जो कुछ सदन में हुआ है, बड़ा दृभाग्यपूर्ण है। आप कांग्रेस पार्टी के सदस्यों को यह याद दिला रही थीं कि उनका कितना समय वाकी है। (व्यवधान)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): She is quite competent to take the decision.

श्री ग्रटल बिहारों वाजपेयों : शायद फोतेदार साहब ने यह समझा कि ग्राप इनको टोक रहो हैं, लेकिन उसके बाद उन्होंने जो कुछ कहा, उसको कहने की कोई ग्रावश्यकता नहीं थी। फिर उन्होंने ग्रापसे यह भी कहा कि ग्राप बैंट जाइए, जो गैरजरूरि था। मुझे लगता है कि फोतेदार साहब कोई चेयर की ग्रवमानना नहीं करना चाहते हैं।

श्री माखन लाल फोतेदार: चेयर की नहीं करते हैं। इनको मालूम है, चेयर को मालम है।

TRE DEPUTY CHAIRMAN: I would like the Members to go and see the record what I said. I said: "The Congress party had 135 minutes. Mr. Shiv Shanker took one hour and Mr. Fotedar took 20 minutes." I have got 12 Members listed and it is the duty of the Chair to remind every Member how much time his party or her party has got. I was doing my duty as the Deputy Chairman...(Interruptions)...

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): May I just intervene? What Mr. Fotedar has said is unfortunate. I do not want the House to make it an issue. At the same time, I would like the expression used by Fotedar should be withdrawn in fairness to himself and in fairness to the House and also in fairness to the Chair in particular. After all we respect the Chair and any remark made even in a huff. I think should not be allowed to go on record. He is a senior Member. I would like him to express his regrets and withdraw his remarks.

SHRI MAKHAN LAL FOTEDAR: You must understand that I have long years of parliamentary practice ...(Interruptions)...

SHRI V. GOPALSAMY: That does not justify.

SHRI MAKHAN LAL FOTEDAR: I never meant any disrespect to the Chair I never meant that...I expressed regret so that...(Interruptions)...

PROF. C. LAKSHMANNA: Since you are a senior Parliamentarian, as you yourself said, you withdraw your remarks.

SHRI MAKHAN LAL FOTEDAR: I never made any remark in any huff. You follow my point. But when I ... (Interruptions)...You see, only the Home Minister, myself and some of the Kashmir friends

can understand what is happening in Kashmir. Our hearts are bleeding... (Interruptions)...

SHRI V. GOPALSAMY: You shouted at the chair.

SHRI MAKHAN LAL FOTEDAR: The Prime Minister of India does not understand what Kashmir is. That is my difficulty.

SHRI GURUDAS DAS GUPTA: Will he continue like this? He must unambiguously withdraw his remarks.

PROF. C. LAKSHMANNA: Being a senior parliamentarian, you must withdraw your words.

SHRI MAKHAN LAL FOTEDAR: I never meant any disrespect to the Chair. (Interruptions).

THE DEPUTY CHAIRMAN: I am sorry the Member is not ready to withdraw his words. Well, I want this to be on the record that one senior Member of this House made such an aspersion on the Chair. All right. Proceed. Let it go on record, Mr. P. Shiv Shanker. Let it be part of the history that how members have behaved in this House. Let it be part of the history.

SHRI P. SHIV SHANKER: Madam Deputy Chairman, I am sorry, do not mean any disrespect to the Chair in any form and I offer my apologies on behalf... (Interruptions) ... No, no. As a leader of the party, I am offering the apology. (Interruptions). I appreciate the sentiments. Just a moment. I appreciate the sentiments that are being expressed from the other side. I realise and I am appreciating our point but if the hon. Member is putting it in a different form, I am putting it in my own form. (Interruption)... As a leader of the Opposition, I offer my apology. Let us close this chapter. (Interruptions).

SHRI GURUDAS DAS GUPTA: Being a leader of the Opposition you cannot discipline your own man. What do you say? (Interruption).

SHRI P. SHIV SHANKER: Mr. Gurudas Das Gupta, would you like to score a point by putting me in the dock? If you want to score, I have nothing to say. (Interruption)...

SHRI GURUDAS DAS GUPTA: Why do you want to put yourself in the dock?

SHRI P. SHIV SHANKER: I said, I sincerely apologise on behalf of my party.

SHRI MAKHAN LAL FOTEDAR: I must tell the hon. Member that I am more interested in the debate on Kashmir. (Interruptions)...

PROF. C. LAKSHMANNA: Everybody is having concern for Kashmir. There is no problem about it. But we are equally concerned about...(Interruptions)...

SHRI M. M. JACOB: Madam Deputy Chairman, one of the hon. Members sitting on that side insulted the Chair in this House and Mr. M. S. Gurupadaswamy, the then Leader of the Opposition stood up and said, "on behalf of the House, I apologise and so I feel the matter must be closed" and we readily agreed to close the matter. So if the Leader of the Opposition offers an apology... (Interruption)...

THE DEPUTY CHAIRMAN: Thank you very much. I did not even need Mr. Shiv Shanker to give an apology. But I wanted this thing to go on record. I do not want it to be expunged. Let the people know the history. That is all. Let it go on record. (Interruption). No, it should go on record. (Interruption).

श्री वीरेन्द्र वर्मा: ग्रभी नेता विरोधी दल खड़ हुए हैं श्रीर उन्होंने क्षमा मांगी रिग्रेट गो की। काहे के लिए रिग्रेट गो की? लोग: उनको सीनियर मेंबर कहते हैं। मैं तो इनको सीनियर श्राई०ए०एस० ग्रांफिसर मानता हूं। चंद दिन हुए श्राप पोलिटिक्स में भ्राए है। में यह कहता हूं वि: जब वह कहते हैं कि उन्होंने कोई गलती नहीं को तो वह माफी काहे की मांग रहे हैं? भ्रार गलती की है तो माफी मांगनी चाहिए जिन्होंने गलती की है ... (ध्यवधान)

श्री सुरेन्द्र जीत सिंह श्रह्लुवालिया (बिहार) : यही कहा गया कि श्रापके राज्य मे जो गवर्नर हैं वह यहां पर... (व्यवधान)

श्री बोरेन्द्र वर्मा : संघ्य गर्धा, श्रीमती इंदिरा गर्धा, राजांव गांधी मुकरेर करते रहे, तब तो बहुत अच्छे रहे श्रीर क ग्रेस का टिक्ट मांगने के लिए यह, श्रीए थे। अब टिक्ट नहीं दिया तो वे बुरे हो गए... (व्यवधान) नेता सदन की माफी का कोई सवाल नहीं है।

उप समापति : वमी जी, मैंने इस हाऊस के सामने कभी किसी चीज का बुरा नहीं माना है। मैं यह, जो हूं इस चेयर पर... (ज्यवधान)

श्री बीरेन्द्र वर्गा: प्रश्न श्रापका नहीं है, प्रश्न सिर्फ चेयर का है ... (व्यवधान)

उपसभापति: प्रक्न चेथर का नहीं। हाउस की गरिमा रखने का सवाल है। कोई भैम्बर रखना चाहते तो उनकी महरवानी है। नहीं रखना चाहते हैं तो रेकार्ड पर ग्राने दीजिए ... (ध्यवधान)

श्री पो० शिवशंकर : भेहरवानी की बात नही है, यह तो इनकी ड्यूटी है . . . (व्यवधान)

It is our duty. Kindly don't take it in that spirit.

THE DEPUTY CHAIRMAN: I am sorry that you have made me feel that way.

श्री बीरेन्द्र वर्या: श्रगर श्रादमी होते तो मंफी मंगनी चाहिए थी। चेयर से श्रोमती नाजमा हेपतुल्ला से नहीं। श्रापको चेयर से मंगनी चाहिए श्रगर श्रादमी होते, श्रगर इंसानियत होती तो. (श्यवधान) श्री मासन लाल फोतेबार : हमने भी। अत्यकी इंसानियत देखी है . . . (व्यवधान) I have always apologised to the Chair.

श्री वीरेन्द्र वर्था: तुम कौन होते हो कहने वाले ? ग्रा गए बोलने वाले ...(व्यवधान)

SHRI MAKHAN LAL FOTEDAR: I was just saying how the so-called value-based politics has been debased. (Interruptions).

श्री बीरेन्द्र वर्मा: यह तो कहिए भ्रापने जो कुछ किया है ... (व्यवधान)

श्री माखन लाल फोतेबार : वर्मा जी कुछ समय पहले ग्राप हमारे साथ थे भ्राप फिर ग्रा जाएंगें, घबराइए नहीं ... (व्यवधान)

श्री वोरेन्द्र वर्मा: श्राप पहुंच ाएंगे वहीं जहां थे। पच साल की जनीं है लंबो, अभी ती णुरूग्रात हुई है। श्रीर किसी स नहीं, मुझे इनके रिमार्क्स पर श्रापत्ति है। हाउस का एक भी मैंबर एप्रिशिगेट नहीं करना जो रिमार्क्स उनके थे... (व्यवधान)

SHRI MAKHAN LAL FOTEDAR: I was saying I am not against the Governor. I will not say that he should be recalled. It is for the Government to see whether he should be kept there or not. What I am saying is that if the imposition of the Governor was blunder. a dissolution of the Assembly was national interest-I am choosing the word very conscious ly and deliberately-it was an antinational act. As the Leader of the Opposition said, it was an anti-national act because Pakistan has been claiming that elections in Kashmir are farcical. But the dissolution of the Assembly, the Government has removed the buffer that was there. We asked the Prime Minister whether he had given his concurrence. have no reason to disbelieve the Prime Minister. The Home Minister also said he had not given concurrence though concurrence had been

given by the President. We have no reason to disbelieve this. But, if the Governor on its own initiative, has taken such an important political decision which threatens the very security of India in Kashmir, I can infer that either the Prime Minister has lost grip over the Governor or the Governor is dictating terms to the Prime Minister and the Government. Either of these is true. Either you have lost the grip or he is dictating to you the terms. The dissolution of the Assembly is not in the interests of the Nation. You should have kept it alive. As the Leader of the Opposition also said, the representative of the Prime Minister in Kashmir said that the Assembly had lost its representative character. I wonder whether it is correct to say that the Governor has the right to pronounce that the Assembly has lost the representative character. In case it is so that a Governor has the right to determine its representative character I would tell Mr. Atal Bihari Vajpayee to take care in Madhya Pradesh and also in Himachal Pradesh keep their Governments informed, Similarly, I would suggest to West M.P.s to have their own Governors. The second thing which has appeared in today's morning papers is that the President of United States of rica is sending a delegation to Kashmir. I would like to know from the Government whether there is any such proposal; whether the Government of India has been consulted and if it comes, whether the Government of India will permit them to enter Kashmir for this purpose.

THE DEPUTY CHAIRMAN: The Home Minister will react on this later on.

SHRI MAKHAN LAL FOTEDAR: It is a tragedy for the country that shots are being called by the troubled lady of that little Pakistan. The Prime Minister was good enough to say yesterday that any misadventure by Pakistan will be decisively met. I want to tell the Prime Minister perhaps he has no comprehension as

[Shri Makhan Lal Fotedar]

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to what is happening in Kashmir. Pakistan is already carrying on its undeclared war against India in Kashmir It is fighting a cold war in flatant and brazen manner through the terrorists on our soil in Kashmir. I will tell the Government that Pakistan will never attack us. Pakistan is already on war there. I want to know from the Government whether it is considering to demolish the basis of the terrorists across the border?

I have certain suggestions now. First, while taking all necessary steps and measures against the terrorists/ militants in Kashmir, care should be taken that innocent citizens do not suffer. My second suggestion is that the Government should find out the bases from where these arms ammunition are pouring in. The Government should seal the borders. The Government can also say that even a sparrow should not be allowed to fly across the Line of Acutal Control. I know if the Government issues such an order that a sparrow cannot allowed to fly, I know the Government is so weak or so strong that even elephants will cross the border. Let me say that Kashmir cannot ruled out by force or by repression. It has a history of its own. You will have to bring back Kashmir to national mainstream with the love & compassion. You can win Kashmir if you deal with the minds of the people there. For that, you will to create political soofis who can deal with their minds and bring back Kashmir to the national mainstream. Political Soofis can be the sons of the soil of Kashmir. Political Sufis cannot be the representatives of the Prime Minister in Kashmir. Political Soofis can be persons like Farooq Abdullah and National Conference, Congress (I) cadres Political can be the secular and nationalist elements in Kashmir. These are people who can bring back Kashmir to the national mainstream. It is, therefore, necessary and imperative that the political process in Kashmir must be initiated at the earliest.

The State Assembly should revived.. (Time Bell).. I understand that under the Kashmir Constitution it can be revived. I would not mind even if the Home Minister takes over the stewardship of Kashmir because the people should see that affairs are being conducted by a son of the soil. I am not asking only for Dr. Farooq Abdullah. You may say that I am partisan. Let the Home Minister do it; let him deal with his own home State. I would not mind. We will give him support.

I do not know whether the Prime Minister has appointed a Minister for Kashmir exclusively as yet. We were given to understand that the Minister will be in total charge. But, today, we were told that he will be only coordinator. I wonder if the Prime keen, genuinely Minister is really keen, to deal with a crisis of such a magnitude in Kashmir. We are committed to co-operate. But as to the person chosen for Kashmir affairs as Minister we wish him good luck and success. There are of course circumstances, which may reduce the effectiveness of the Minister concerned in Kashmir. I do not want to say those things in the House. But, if the Prime Minister so desires, I would like to speak in confidence to them.

Lastly, Madam, I happen to belong to Kashmir. I was born in Kashmir. Many people now. It is not are leaving Kashmir only the Kashmiri Hindus, but it is also the nationalist Muslims, who are leaving Kashmir. We must not allow any Indian to be a refugee in India. It is essential that effective and immediate steps are taken to creat condition so that the people who have left the Valley, numbering about seventy thousand or eighty thousand, return to their homes Kashmir Valley at the earliest.

Let me say that a Government that hesitates or fumbles or a Government that has no perception, cannot govern at all. A Government must govern. Let me tell the Government and the

Prime Minister that either they should govern or they should go there is no other way.

THE DEPUTY CHAIRMAN: Now, Prof. Lakshmanna.

PROF. C. LAKSHMANNA: Madam, when we look at the whole problem of Kashmir, we have to look at it very dispanssionately. What are the lessons which we have to learn from the experience of Kashmir? This is the fundamental question now.

Madam, Kashmir was, and I hope, continues to be, the symbol of secular ism of this country. Kashmir mirrored the aspirations of the entire nation, of all the people of this country. This is not just rhetoric. What happened in 1948? In 1948, when one the UN Team was there and when subsequently they were drawing the Line Actual Control, there were two villages which had to decide whether they would take to this side or that side. villages? These Which were those villages were and Hilchi. Tawak Pakistan has been harping on the plea that there has to be plebiscite and has been harping on the theme that there has been a referendum. But Pakistan forgets. now taking like this those who are forget the whole thing, that there has been a referendum that there has been a plebiscite. They forget the fact that there has been a minireferendum. In these two villages, under the auspices of the UN itself, there was a mini-referendum People should know about it and I say this with authority that this is a fact. In one of these two villages, hundred per per cent of the people opted for India and, in the other village, there were only three people who were not opting for India. This is the case of Kashmir. Not only that. Subsequently in 1948, in the plebiscite then, what happened in Baramulla? In Baramulla when these intruders in the name of tribal people invaded, there was one gentleman, Maqbool Shervani, and this Maqbool Shervani who is from Baramulla and who is a secular Muslim of Kashmir, gathered all the National Conference volunteers and they obstructed these intruders until Brig, Osman arrived there and when Brig. Osman arrived there, he was able to drive them back and subsequently he went to Srinagar and we know the rest of the story. That was Kashmir. That was the way in which Kashmiris, the socalled Kashmiri Muslims, stood for a secular India. That was triumph for secularism all over the country, all over the world. The same Kashmiris in the year 1965, in the year 1971, were the ones who caught hold of those infiltrators from Pakistan and dealt with them. And if that Kashmir-if what the reports have stated is correct -today turns against India, we have to look into the causes, we have look into the reasons, we have to look have to look the history, and then try to book the culprits, those who have been responsible for the state of affairs that is obtaining today and they should be squarely dealt with. But it is unfortunate that for this the entire blame, a larger share of the blame, has to go to those who were in power, those who were in power at the Centre, to those who were in power in Kashmir, for a long time. And in this respect I do not absolve even the National Conference of its share for the present state of affairs because in the year 1983 when there were elections and when Dr. Farooq Abdullah became the Chief Minister of that State and subsequently when he was dismissed, what was the resentment shown by the people of the Valley, by the people of Kashmir against such undemocratic ruthlss, act? We had occasion to revolt against that, to fight it in this very House because we stood for democratic values and we continue to stand for those democratic values because they were the forerunner to what was to happen in our State. In our own State when it happened, we stood like one man and we taught a lesson to this very Congress which is now saying all sorts of things. During that Farooq Abdullah, period the same wherever he went, whether he was in [Prof. C. Lakshmanna]

power or out of power, he received welcome. Ultimately when he came to power. what was the position? Therefore, I would request our National Conference friends to understand what the reason is for the erosion of that great affection which was shown by the people of Kashmir for Dr. Faroog Abdullah and the National Conference. And if they think about it they wll know that their association with the unprincipled, undemocratic, stands that were taken continuously by the Congress and their siding with them alone has been responsible for it. Therefore, if there is an unsavoury, unsatisfactory, and very grim and grave situation in Jammu and Kashmir, instead of realising who has been responsible, if the very senior Member-the very senior Member as he claims to be—tries to put the blame for the 13th December and subsequent events on the National Front, I think history will not condone them, people of this country cannot condone them, however great that incident may be-I do not want to go into the details of what happened on 13th December, 1989 That has been stated by several friends. But if one could alter the people who had been so affectionate towards India, I think it is something which has to be looked But there is seriously. into verv cvidence as to what was happening previous to that while sharees Farooq Abdullah's National Conference Government was in power. And what even earlier than that? happened Therefore, Madam, it does not behove well on the part of the Congress Party today to talk today that the Government which is in power today is weakened, that it has no power, that it is the signal given to foreigners, especially to Pakistan. That does not hold water. Therefore, we have to make it very clear to the entire world today that whatever happens in Kashmir, which is an integral part of India, no whatsoever can take it away from us, no force can strike a blow to the nation's integrity and unity of the country. Therefore, what is the lesson which has to be taught? That particular lesson has been conveyed, conveyed verv effectively, Madam, this is the first time—I want to make it very clear to the party in Opposition today -that many countries which stand by religion, on which Pakistan wants to make a plan, have come out in support of India. Excepting for two countries, there has been no other country which has come out in support of Pakistan today. Therefore, if that type of state of affairs, if that situation prevails today, if it has come to stay today, who has to take credit? It is not the Congress. With all the professions, where the Congress was in power. this was not the state of affairs whenever there have been problems raised by Pakistan against India vis-a-vis Jammu and Kashmir. It was not the case. But today with all the vehemence at my control, with all the strength at my control I can say that for the first time even the so called Muslim countries have come to realise that what has been stated by India is correct, what has been stated by India is genuine, what has been stated by India is just, and India is only reflecting the aspirations of the people.

Even on the talk of repression, what is repression? We must have a definition of 'repression.' Repression has to be understood in the context in which it has to be understood. Madam, when a certain amount of freedom was given, where there was no fetter as to what has to be demonstrated by the people and if people in thousands. (Time Bell rings). If thousands and lakhs marched, some of them armed, and if they attacked the military personnel who are there only to safeguard the borders of this country, the integrity and unity of this country, and if the military personnel or the administration there had kept quiet, these would have been the first persons to say that this Government is not having the power, it is not able to show its teeth, it is yielding, it is coming down, so on and so forth. But on the other hand if that efforts was and if in the process there were cerhin deaths, etc., they do not have the

right to say that there has been unleashing of repression in Jammu and Kashmir or in the Kashmir Valley today. Therefore, when we are looking at the problem, we have to look at it with all the dispassionate attitude which is required.

Madam, not only that Today Kashmir reflects the entire ethos for which this country stands. This country stands for equality of religions, equality of sexes, equality of all This message has to be told things. to everybody. This is a country which has the second largest Muslim population in the world, next only to Therefore, it is not just Indonesia. a question of forty lakhs or fifty lakhs or sixty lakhs of Muslims. Even if all of them are agitating, I do not agree with that. My information which is fairly based is that at 30 to 35 per cent even today are silent spectators. We have to make speak. We have to strengthen them. That is a different matter. Therefore, we cannot take any step either in Kashmir or anywhere which will jespardise the values for which we have And, been standing in this country. therefore, in the name of a large section of population which is living in this country, with whom we want to have cordial relations—we want foster cordial relations among all sections of people-I ask a simple question.

PROF. C. LAKSHMANNA: there an alternative but to maintain it? This is exactly what I don't understand. On the one hand, my friends in the opposition say that we have to be firm, we have to show our teeth, we have to show our strength and so on and so forth. At the same time, they say that we have to be soft. I do understand that we have to be humane, we have to be considerate and we have to give them all opportunities. I will say that among of the reasons other things one why the Kashmir valley is today boiling with anger is because we have neglected its development during the last 42 years. Who is responsible for that? What happened? Why is it that a man in the street or in the village is unhappy? I have spent a considerable time there. If there is any language in which one does not speak even ten sentences, it is Kashmiri. I have a personal relationship with Kashmir. I do not want to go into it. I have gone there a number of times. But when I see the lack of development in that area which is supposed to be a privileged area, I think people are justified in getting angry with us. Therefore, we have to something to provide the fruits o: development not to the top 5 or 10 per cent but to the bottom people. If that happens, then there will be a change in the situation and they will stand by us as they stood in 1948, as they stood in 1965 and as they stood in 1971. Apart from that, what we do over a period of time? Kashmiris are in search of an identity of their own as all the other parts of India are in search of an identity of their own. It is not in conflict with the national identity. Their identity is Kashmiri identity and Kashmiri identity would have been strengthened had we given enough encouragement to Kashmiris to develop language. Kashmir would have had Kashmiri as its language. If Kashmiri language had been developed and if they would have been able to have an identity of the type of identities that are being developed all the country, then they would have been fighting for the unified India as much as we are doing. What lesson do we draw from it? What signals does it give? What should be our approach towards the Kashmiri language? Kashmir does not have Kashmiri as the language of the people The Kashmiri language has not been developed to the extent it should have been developed. Kashmiri culture has not been allowed to develop. A time has come when we have to work for the identity of the Kashmiris as Kashmiris. If there been a continuous sliding down of the situation in Kashmir for the last 42 years, it cannot be changed overnight. One handred days are not sufficient,

[Frof. C. Lakshmanna]

It has to be much more than that. It has to be through a national consensus. That is precisely what National Front Government is today. For the first time in the history of this country, especially with regard to Kashmir it has been able to create a national consensus. It has been able to gather all the parties together. One leader or one party may do this or that. That does not matter. This consensus has been arrived at as a result of the parleys that look place among all the national parties including the National Conference. (Time bell) I am concluding. They suggest that one of the ways in which the problems of Kashmir can be solved and Kashmir can be brought back into the mainstream of life is to look after their interest. That can be done particularly if there is a Minister to took after it. Madam, I want to make this point very clear. The appointment of a Minister in charge of Jammu and Kashmir Affairs is not the cutcome of its own volition but as a result of the discussion which had been taking place in the all-party meets. Now we are raising the question whether he is above or below or something is subtracted or added. What is That is not the question. important is whether this Ministry, while it is functioning, will be able to attend to...

SHRI MAKHAN LAL FOTEDAR: Just, on a point of information. He says that perhaps it has emanated from there. Let me say this that as I am told the Government had no perception as to what is to be done and they wanted to know from everybody whether the appointment of a separate Minister will solve the problem. Let me tell the hon. Member that in the past up to 1956, we had a Secre-Affairs who tary Kashmir Minister and who under the Home was directly looking into it. the Minister is going to do now was at that time being done by the Secretary, Kashmir Affairs. He used to do that. So, this is not a new-thing because the Government had no knowledge or the perception..(Interruptions)

PROF. C. LAKSHMANNA: Madam, the senior Member has brought out very interesting and important information that the experiment which is being conducted was done even earlier at the Secretarial level. My only point is this: What has made that practice to be discontinued? And if that practice is revived at a higher stage-if the Government wanted to know what the perception of everybody is-it is not for lack of perception on the part of the Government. Who said it? Let them look into the manifestoes, let them look into the various pronouncements made by the constituents of what the National Front. There is no problem about it. There had been perceptions. In an all-party meet, the perceptions emerge from each. They get fused, and ultimately something emerges. And one such factor which has emerged was that there has to be a Ministry which has to look after the interests of Kashmir. Therefore, I would like the whole House to look at the performance of the Minister in charge of Jammu and Kashmir Affairs, whether he is able to coordinate the activities, whether he is able to do anything for the development of Kashmir so that the Kashmiris who are now to some extent astray can be brought back to the mainstream or not. Instead of that, let us not go Mufti Mohammad into why Mr. Sayeed is not in full charge of it or why Mr George Fernandes is not in full charge of it or why the two of them are not sitting together or why one is sitting above the other. I think, this type of thing will not lead us anywhere. Therefore, I urge upon, more particularly, the Opposition to kindly look at the problem in that perspective in which it has been put by the new Government for the first time. In some matters we have to raise above the party politics some matters we have to have consensus, in some matters we have to make a united effort so that not merely the people of Kashmir but the entire.

SHRI MAKHAN LAL FOTEDAR: Madam, just on a point of information...

THE DEPUTY CHAIRMAN: Don't interrupt.

SHRI MAKHAN LAL FOTEDAR: Just for information...

THE DEPUTY CHAIRMAN: No, no. I would not permit. Please take your seat.

Now, you also sit down. Your time is over.

PROF. C. LAKSHMANNA: I am concluding. Therefore, not merely the people of Kashmir but the entire world will know that here is one India which is standing for secularism, one India which is standing for democracy, one India which is standing for development, one India where there is consensus where there is opportunity for consensus, where we can show consensus in the development of the entire part. Thank you.

THE DEPUTY CHAIRMAN: Before I call the next speaker, I would like to introduce Dr. G. Vijaya Mohan Reddy as a new Vice-Chairman on our panel. While I welcome him over here, I request the hon. Members to behave in a manner of dignity It is all right some members misbehave with the Chair. But I take it in the spirit of it because I do not mind it. I think, I like the job. He is a new Vice-Chairman. Please behave with him

SHRI MURLIDHAR CHANDRA-KANT BHANDARE. Before you go. Madam, I think, we will have to revise the timing. Otherwise this will not be a fruitful and complete debate.

THE DEPUTY CHAIRMAN: Unfortunately, when the Members start speaking, they do not realise that they are exceeding their Party's time. The Party's time is not decided by the Chair. It is decided by the House in the Business Advisory Committee. However important the matter is, any

Member who is speaking from this side or that side is an important person of this House and a participant in this debate. It does not mean that those who are listed as number one or two or three should take the entire time of the Party. It is for the party to decide whether they are going to ask...(Interruptions) Please do not interrupt... going there is **to** a full discussion, the House should decide to the time for it because until and unless we have taken a decision on the time, I cannot allow everybody to speak for one hour or two hours. There should be some procedure in the House. We cannot just do like this.

श्री राम चन्द्र विकल (उत्तर प्रदेश):
महोदया, मेरा व्यवस्था का प्रश्न है।
भंडारे साहब श्रीर हमने कश्मीर के मामले
पर डिबेट मःग रखी है।

उपसमापति: श्रापका नाम है।

श्री राम चन्द्र विकल: नाम है, तो फिर कैसे होगा?

उपसभापति : लिस्ट मे ग्रापका नाम है । ग्रापका नाम मैंने ग्रपने हाथ से लिखा है ।

श्री राम चन्द्र विकल: नहीं, मुझे श्रीर भंडारे जी को तो प्राथमिकता मिलनो चाहिए श्रीर इस पर फुल डिबेट होनी चाहिए, जैसाकि लोक सभा में हुश है।

हम 1939 से इससे जुड़े हुए हैं और वहीं के हालात से हम पूरी तरह वाकिफ हैं।

उपसमापित : ग्रापका नाम रिस्ट में है ग्रीर ग्रापको समय मिलेगा।

श्रो राम चन्द्र विकलः नही हमको प्रायटी पिलनी चाहिए।

उपसभापति : हः, प्रायटी के लिए श्राप ग्रपनी पार्टी से बोलिए ।

SHRI M. M. JACOB (Kerala): Madam, my humble submission is this that in the Business Advisory Committee we have agreed to allot the full day for the discussion Kashmir, We requested for the full day discussion on Kashmir and the Government was also kind enough to accept our request and that is why we even agreed this morning to suspend the Question Hour. Now, the strict interpretation of the Secretariat, that four hours is a day, should not apply in this particular context. So, I request that a whole day may be allowed for a discussion Kashmir,

THE DEPUTY CHAIRMAN: Agreed whole day. but а till what time? Then the time can be allocated. Otherwise. some other Members will not get any time. You may define how many hours. You want to sit till midnight, fine. Then you decide that way. You cannot say, one day, four hours, twohours. You have to decide.

SHRI M. M. JACOB: Till 8 p.m.

THE DEPUTY CHAIRMAN: If the House agrees till 8 p.m., it is 8 p.m.

[The Vice-Chairman, (Dr. G. Vijaya Mohan Reddy) in the Chair.]

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: We all welcome you, Sir. Now, you are the harbinger of good news that all Members will get more time.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Yes. absolutely.

SHRI PAWAN KUMAR BANSAL: Sir, I offer you my best wishes in conducting the affairs of this House.

Sir, the crisis in Kashmir is influenced by two factors, external and internal. Pakistan has never reconciled to the accession of Kasmhir to India and has spared no effort to rake up the issue at any possible forum. Shattering setbacks in conflicts of its own choice and making have instilled no sobriety in the leadership of Pakistan. Instead domes-

tic compulsions have impelled them to unceasingly harp on the issue though without any tangible result, because of the unique position that our country enjoys in international arena. Our state of defence preparedness seems to have infused enough strength in our Prime Minister, Shri Vishwanath Pratap Singh to declare time and over again that India would give a fitting reply to any misadventure on the part of Pakistan. Mr. Kamal Morarka also repeated the bravado of the Prime Minister.

But today what really causes concern to us. Sir, is the situation that prevails in the country, that prevails in the State of Jammu and Kashmir. Today the situation in the State of Jammu and Kashmir has acquired dreadful dimension, a dimension that was not known of or perceived ever Mr. Kamal Morarka fried before. to reason out by referring to the various incidents of anti-national activities that took place during Farooq Abdullah's Government, Sir secessionists have been on the prowl quite some time. But as I said, the situation was never as grave as prevails today.

4 P.M.

If you were to go into the genesis of the situation, very briefly 13th December, 1989, is one date which stares mockingly at This date 13th December, 1989 in fact be referred to as the watershed in the current history of State. That was the day when the militants, when the anti-national forces, in the Kashmir Valley established their supremacy over the Government of India by securing release of five hardcore terrorists in exchange for the Kidnapped daughter of the Home Minister. That day, the might of the Union Government capitulated before the whims will of the terrorists. It has emholdened them beyond their imagination, with the result that they have accelerated their activities Now. the Government at the Centre, instead of encouraging the duly-elected Government there to mobilise the nationalist forces to meet the situation

politically, got panicky and embarked upon a course which has proved, and will prove, to be perilous for country.

The then Governor, a distinguished ex-soldier who had earlier led Army with distinction, was asked to quit unceremoniously in favour of the present incumbent, completely ignorthe views of the Chief Minister, Dr. Farooq Abdullah In fact the new Governor was thrust on him knowing very well that the two did not pull along well. This was done to provoke Dr. Faroog Abdullah to resign. He paid the price stoically. He paid the price for not agreeing to align himself with the motley groups that constitute the Government today. He declined to align himself with the Janata Dal which was then rambunctious and euphoric over its victory of sorts in the formation of a Government by it with the help of a devoutely communalist party. seeing the disastrous consequences of depriving an elected Government of its legitimate right to run the affairs of the State the Communist Parties, the Congress (I) and certain saner elements within the Janata Dal advorated the quick return to a popular Government. But their efforts were stymied by the preemptive action of the Governor in dissolving the sembly and promulgating Governor's rule.

Sir, it saddens me to hear from the Prime Minister and the Home Minister that the action was taken by the Governor without their knowledge. I want to believe them. sounds astoundingly incredulous that a decision of far-reaching consequences concerning a strategic State like Jammu and Kashmir could be taken by the Governor without consulting the leaders at the Centre. If that is really so, I am sorry for the fragile authority that the Government at the Centre commands today. Now, what is the perception of the Governor about the situation as

prevails in the State today? Mr. Shiv Shanker quoted the Governor saying that the situation is so that no one can retrieve it in the near He dissolved the Assembly because in his opinion it could not even pretend to be of a representative character. Our friends on the other side concur with this view Whether such irresponsible talk provides enough grist to the propaganda mill of Pakistan is none of their concern it seems.

And how does he propose to deal with the situation? lie says, as it is also given in the statement of the hon. Home Minister today, that he will restructure the entire administration that will then restore a semblanch of law and order before identifies a new political leadership to take over. Sir, this may sound to be impressive, all right, but this is fraught with serious consequences. A ground reality in Kashmir today that there is alienation amongst the people. They have to be won over not with the gun but with compassion and understanding. This applies to the administration even more. Any talk of restructuring or revamping the administration is bound to prove counter-productive. We today, cennot, afford to alienate the entire administration and no attempt whatever should be made to replace the administration with the personnel from outside. That will only push the situation to a point of no return and take the nation to the brink of disintegration. Instead, grievances of local administration, grievances of the people have to be redressed and their confidence won over to prepare them to fight the terrorists and secessionists, stalking the State.

Mr. Morarka referred to violence in Punjab. Let us take the example of Punjab. It is not that we had no problem with the administration at that time, but we did not debunk it. Instead, we created confidence in each officer and result was that many many of the [Shri Pawan Kumar Bansal]

officers have laid down their lives, have lost members of their families to protect the unity and integrity of the country. If you embark upon a disastrous course like trying to do away with the entire administration. I wonder what real perception the Centre has. Preception is a term, I would like to tell Professor Lakshmanna, which cannot be really viewed in abstract form. When we say that the Government lacks perception, we do not say that they just do not think that Kashmir exists in this country, what we really say is that the Central Government today lacks vision and is not coming up to the duty that is expected of any Government worth its salt, of protecting the unity and integrity of the country.

(Time Bell rights) Sir, with the extension of time up to 8.00 P.M. I thought I would get some more time Just five minutes more.

Sir, I feel that the thrust of the Governmental force has been applied at the wrong point in Kashmir Valley. Instead of the terrorists and perpetrators of crime against country, it is the ordinary people who face the wrath of the Governor's invincible power. It is the common suffers from month-long man who curfew. It is he who suffers on the snapping of communication with rest of the country, he suffers when he finds that the banks and post offices are closed, when he finds that essential drugs are not available in the Valley. This is how the Governor has gone about after dissolving the Assembly. Let the hon. Home Minister or the Minister for Kashmir Affairs say whether Central Government shares the perception of the Governor there. as I just said, the Unfortunately, Central Government has yet to come to grips with the situation. I appreciate the holding of an all-party meeting. But what does the Government do after that? What action does the Government take? Does the Government want us to believe that

designating one of the Cabinet Ministers as the Minister for J&K Affairs is the action plan that the country is looking for?

J & K situation

Sir, because of constraint of time, I do not want to get into controversy regarding two Ministers who are now looking after Kashmir. But I must take this opportunity to say that this action of the Government shows its confused mind. A feeling emerged at the all-party meeting that the grave situation in Kashmir warranted special action and it was perhaps in response to that "consensus"-to use Prof. Lakshmanna's word-that decision was taken that the affairs of Kashmir should be dealt with by one Minister exclusively. For certain political reasons and internal compulsions, the Prime Minister has to retrace his steps. Today he tells us that the Cabinet rank Minister who has been designated specifically Minister for J&K Affairs will be looking after the development work. Then what is the local government there for?

Sir, I wish the Government at the Centre rises to the occasion, appreciates the gravity of the situation and takes bold steps. Sir, why do I use the word "bold"? It is none of our allegations that the Janata Dal or the National Front stands for abrogation of Art. 370. Our grouse is that they are compromising on this issue today surviving on the support of a party which believes in abrogation of Art. 370. This hyprocrisy, these standards must go. It is precisely because of the demand for abrogation of Art. 370, as it was put very eloquently by Shri Shiv Shanker, that there is this renewed feeling alienation amongst the people. As I said, it is not that the secessionists were not at work there in the State earlier. But the strength, the mobility which they have acquired today was never witnessed before and it is because today they feel that the Government at the Centre is not in deliver the goods to a position to them, because they feel that

Government at the Centre today has to pander to the whims, to the dictates of a party which I have no hesitation in calling as a devoutly fundamentalist party. It is because of this reaction that the people there have risen.

I bow to the secularism, the feeling of nationalism, the feeling of oneness with the rest of the country that the people of Kashmir have shown over the years. As it was said on many occasions earlier, the events in Kashmir cannot be isolated from events in the country. If the people of Kashmir feel that secularism is under threat in the country, they would react theway they have reacted. It is because of this that I humbly wish to submit that only expressing a pious desire by all of us for the welfare of Kashmir, for the ultimate good of the country, is just not enough. (Time bell rings).

So, Sir; I would take this opportunity to appeal to the Government and more than the Government to the constituents of the National Front to take it as a national issue. And issue, it warrants a as a national national endeavour. We can prepare ourselves for that national endeavour not by blaming the Government of yesteryears, not by blaming Dr. Farooq Abdullah for aligning with the Congress, not by blaming Congress for not coming to the rescue of Dr. Farooq Abdullah at the time when there were certain members breaking away from him reducing him to а minority. What we have to do today, is to face the reality of the situation in Kashmir, pool our efforts and then work out a national agenda to solve the Kashmir problem. Given that willingness by the leaders of the National Front, instead of the arrogance which they exebit. I am sure will succeed. Thank you,

SHRI T. R. BALU (Tamil Nadu): Arrogance you exhibit.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Shri Sukomal Sen.

SHRI SUKOMAL SEN (West Bengal): Sir, I am the only speaker from my party and I hope I will get reasonable time.

Sir, yesterday the Pakistani Prime Minister while visiting the Pakistan Occupied Kashmir-the so-called Azad Kashmir-addressed a joint session of the so-called Assembly and Council there and declared her willingness to help the so-called freedom fighters in Kashmir. Not only that. She also announced that a "Kashmir Fund" would be opened and as Pakistan's donation she would donate 12 crores of Pakistani rupees to that fund help and aid the freedom fighters in Kashmir. So, it is a very serious development and it is in this background that we are debating the Kashmir issue in this House today.

Sir within this short time it is very difficult to deal with the past, but in order to understand the present. situation it is also necessary to make a realistic and objective evaluation of the past. I was very keenly listening to the speeches from the Opposition Benches-I heard most of the speakers-and they wanted to say that this problem is the creation of the 100-odd days of rule of the National Front. Sir even if we wish, we cannot just wipe out the facts of history. The hard facts of history are there and we cannot simply write them off. Now it is a very saddening experience for us that all this happening in Kashmir where, more than 90 per cent of the population being Muslim, they fought against communalism and fundamentalism. fought for communal brotherhood and communal harmony fought Kashmir's integration with India and against invaders from Pakistan fought in war and shed their blood. days they fought In the earlier against the Dogra Raj. Such having been the unique history of

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Kashmiri people with their patriotism, nationalism and secularism, now it is very saddening to find that the same Kashmir is burning and an overwhelming population of the State are demanding either for a free Kashmir or for joining Pakistan. Most of them want to secer'e from India. This is the hard reality.

Why has this happened? Is it a creation of the 100-odd days of the National Front's rule? Even if you refuse to go back to the earlier period, even if you dilute the history of the last two years, what was happening in Kashmir in the last two years when the National Front was not in power, when the Governor's rule was not there? What happened in Kashmir?

During the last two years, Kashmir has been wit lessing a series of terrorist activities. The terrorists regrouped themselves in various parts of the Valley, got arms and ammunition from across the border, got train ing there, came down there and tried to play havoc with the lives of the people in the Valley. They against the Government and fought against any symbol identified India. That is what they have been doing during the last two years. Even during the test match when the Pakistani flag was hoisted, at that time the National Front was not in power. When they organized strikes when Magbool Butt was hanged, at that time the National Front was not in power nor was Mr. Jag Mohan rulino there as Governor. that time a semblance of democratic rule was there. The Congress Party was in power in Delhi. In 1978 and 1987-88 a number of incidents have taken place and the terrorists have tried to show their face, their bold face. They have tried to assert. They have tried to refuse to obey authority of the Gove nment. That is what they have done for the last two years in Kashmir. Sir, if we now count the heads, we will find that in

1989 itself not less than 40 people in Kashmir died because of police firing. That as not after December 13 but before that. Why had police to fire when Dr. Farooq Abdu!-Conference-cum-Conlah's National gress Government was Kashmir? It was because there was not violence. To quell the violent mob, to fight terrorism the police had to fire. And 40 lives were lost in 1989 itself. Can Mr. Fotedar and Mr. Shiv Shanker deny that and say that it did not happen before but that it only happened after December 13? If somebody wants to wipe out history, he cannot do it. (Interruptions)

SHRI MAKHAN LAL FOTEDAR: Sir, he has mentioned my name.

THE VICE-CHAIRMAN (DR. G. VIJAY MOHAN REDDY): Mr. Sukomal Sen, you continue. (Interruptions)

SHRI DIPEN GHOSH: Why had Mr. Fotedar to flee to Uttar Pradesh to come to Rajya Sabha?

SHRI MAKHAN LAL FOTEDAR: I did go to Uttar Pradesh, I am there for the last over a decade.

SHRI SUKOMAL SEN: Arms and ammunitions were recovered by the police in Kashmir before December 13 when Farooq Abdullah was in power. (Interruptions).

Sir, I had an opportunity to visit Kashmir last year also. Twice or thrice I visited Kashmir, Srinagar, different parts of the State. When Dr. Farooq Abdullah was sharing power with the Congress I found how the terrorists were holding the State Government to ransom. I asked common people, "What is happening?" The common people, the Muslim population said, "There is no law and order. Why? The Government is unwilling to control the mob. Government is unwilling to impose itself upon the people. That is why the things are happening like that." Even the common people spoke against Dr. Farooq Abdullah, about his inability to control the situation. This is what happened in Kashmir last year and in 1987 and 1988 also. So, Sir, this has not happened during these 100 days of the National Front rule or after Mr. Jagmohan's appointment. It is all bunkum, all humbug. It is sheer denial of histo y.

Sir about the Pakistan's demand of plebiscite, Ms. Benazir Bhutto said that India should abide by its commitment to plebiscite. The question of plebiscite is not there, the question of plebiscite is totally dead now. When the question was raised in 1948 there was a different situation. After that much water flowed under the bridge. The tion has changed. Pt. Nehru, when he was the Prime Minister of India in 1954 in both the Houses of Parliament categorically stated that in the changed situation the question plebiscite did not hold good any more. When Pakistan tried to internationalise the issue, when it took it to the Security Council and tried to get support from the U.S. and the British in 1957, the British Government and the American Government brought a resolution so that India could be compelled hold to plebiscite. At that time that resolution was vetoed by the Soviet Union. I just want to quote a few words Soviet Union said from what the about why the Soviet Union was vetoing the resolution in the Security Council. Vetoing the resolution in the Security Council, the Soviet Union said,

"Soviet Union's view and its basic premise is that the Kashmir question has in actual fact already been settled in essence by the people of Kashmir themselves who consider their territory an integral part of the Republic of India. Some states however do not want to acknowledge the great changes which have come about in aKshmir in the last three years. They continue to

foment artificial hue and cry on the subject of so-called Kashmir question in order to force reconsideration of the decision taken by the people of Kashmir themselves."

Then Sir they vetoed the Resolution and the Resolution was lost. This was the stand taken by the Soviet Union at that time while America and Great Britain tried to force the Resolution on India so that India was compelled to hold the so-called plebiscite. After that also in 1972, after the decisive defeat of Pakistan, when the Prime Minister of India, Mrs. Indira Gandhi, and Mr. Bhutto met in Simla in the Simla Agreement also Kashmir was particularly mentioned and it was categorically stated that whatever problem remains Kashmir, those problems would solved through bilateral negotiations and through dialogue. Not a single word about plebiscite finds a place in the Simla Agreement. Now, all of a sudden, they have resurrected word, the idea of plebiscite, and they say plebiscite is the only panacea in Kashmir. So, our Government correct in totally rejecting the idea of plebiscite and it is very much correct when they say there is no question of secession of Kashmir from India. It is part and parcel of India and the whole country will stand by it to see that it remains an integral part.

THE VICE-CHAIRMAN (DR. G. VIJAY MOHAN REDDY): Please conclude.

SHRI SUKOMAL SEN; I have just started

Now, the problem is that the Kashmiri people—themselves had fought for their own accession to India. In the Constituent Assembly in Kashmir they themselves passed a resolution for accession to India. Then why has this situation developed? It is not that for the last two or three years that this situation has developed the situation is sliding down—for

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the past several years. We cannot ignore the political and economic situation in Kashmir. After they decided that their accession with India is final, what has the Government done for the Kashmiri people? What socio-economic benefits have accrued to them? The Kashmiri youth after getting education as engineers, doctors and technicians do not find employment in Kashmir. Neither they gets job here, nor elsewhere in the world in countries like the Gulf countries. On the contrary, Kashmiri youth, Kashmiri Muslims, compare themselves with the youths in the so-called Azad Kashmir, from where the boys are going to countries. The Pakistan Government is getting jobs for them there. Moreover while on the other side Pakistan Government is trying foment trouble and allure them, our Government sat idle and did not do its job so that their socio-economic condition was improved. They could also have done so. The Pakistan Government took full advantage of it. They wanted to show them that they had accepted accession with India and that is their fate now, that they do not get any job. The Indian Government is dealing with them in a step-motherly way. Besides for the last few years fundamentalism sweeping different parts of the world. Be it the Hindu fundamentalism or the Sikh fundamentalism or the Muslim fundamentalism, it is sweeping the whole world. That also had an appeal on the Kashmiri people. It was not there earlier, but it has now happened. I feel particularly after the development of Khomeini type of Islamic fundamentalism, that fundamentalism is having its appeal on Muslims of many countries. In Pakistan, it is very much there. That also is influencing the Muslims in Kashmir. So this socio-economic injustice combined with religious appeal and then direct help from Pakistan with arms and ammunition, training and material and financial help and this discriminatory attitude of the

Government of India, all have channelised them into this insurgency and now they have taken up arms. They say that they do not want to remain with India. Either they will remain sovereign, independent or would go with Pakistan. Sovereign means existing under the umbrella of Pakistan or joining Pakistan in a different way. This has happened.

Some political forces in our country demand that Article 370 should be scrapped. They say if that was not there, this situation would not have arisen. We would have dealt the situation in a better way. In our party we have always hel**d t**hat Article 370 has not come all of sudden. It has a background - historical and political. Under background Article 370 had come about. We cannot just wipe it out, scrap it out. Kashmir has a special status because of the special situation there and that was the integrating factor of Kashmir with the rest of India. Now, if article 370 is scrapped. what will happen? It is heartening to note that the Prime Minister has said "Article 370 will remain". If it is scrapped what will happen? It means, we will be trapped by Pakistan. We will get into the trap of Pakistan, Actually Pakistan wants that article 370 should be scrapped. If it is scrapped, then they will say: "You see how they are behaving. Earlier article 370 was there. Now it is domination. You are a colony of India." They will say like this. So, Sir, we stand for article 370. But I would try to criticise the present Government in handling the Kashmir situation not in a very correct way. What have they done a few days back? I was very much sure when Farooq Abdullah, joined with the Congress party and formed the Government that it would be a weak Government. That Government was incapable of handling the Kashmir situation. The Congress party and their Government have committed a crime. When they dissolved the Farooq Abdullah Government in 1984 and imposed G.M. Shah as the Chief

Minister of Kashmir, during that time, Pakistani infiltration hoarding of arms, recruiting of terrorists took a full form and that period, perhaps. is the worst period in the Kashmir's history when G. M. Shah was power. The Congress party and their Government did it in the greed of The Congress power. party suffering from an insatiable greed power. They mishandled the Punjab situation. They tried to side line the Akali Dal, the moderate Akalis, They tried to grab power in Punjab. They tried to make them irrelevant. As a result of this, the terrorists gained ground in Punjab. New, you see what is happening in Punjab? same thing they want to do in Kashmir. They have no proper mass base. Anyhow they wanted to grab power. So they blackmailed the National Conference. Thev dissolved Farooq Abdullah Government. They brought in G. M. Shah whose antecedents were doubtful. tional Conference could not stand up to the challenge of the Congress party and their Government. That was the death-kneel for National Conference. the National Conference people did not like joining hands with the Congress party. As some of us understand the Kashmir people are proud of their own heritage. They are proud of their own culture. They are proud of the past history of the National Conference. But when they found that the National Conference shared power with the Congress party, to a great extent, the Kashmir people got alienated from National itself and the rest of Conference Sir, when Farooq Abdullah India. joined hands with the Congress party and formed the Government in Kashmishandled the situation mir, they and also mishandled the terrorist situation. At that moment, the earlier Governor was removed and Jagmohan was appointed. Some Congress leaders have said that we forced the Farooq Abdullah Government to resign. Sir we did not force Farook Abdullah Government to resign. Faroog Abdullah was already

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seeking a plea, an alibi to run away, to escape because he was unable to handle the situation. As soon as the National Front Government wittingly or unwittingly provided the plea, the alibi Faroq Abodullah took advantage of it and with the Congress party's advice immediately he ran away putting the entire blame on National Front Government and Jagmohan.

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About Jagmohan, we have also our own reservations. Basically he was an Emergency man. These people utilised him in what way, you know very well. During the Emergency what he did in Delhi itself, therefore he did in Kashmir itself, you know his antecedents. As a Governor, as an administrator, we have our own objections to his appointment. have openly voiced our criticism against the National Front Government's handling of Kashmir situation. by appointing Jagmohan as Governor and giving a plea to Farooq Abdullah to run away. Then, what happened? He dissolved the Assembly. That was an awfully wrong step taken by Jagmohan. I do not know who advised him. Whether he took brief from Delhi or without any brief he did it, whatever it is it is awfully wrong and harmful. It has done greatest disservice to the cause of Kashmir as well as to the rest of India. Sir, what do we mean by the dissolution of Assembly? It means the holling of fresh election. Can jagmohan tell us that after 1977 and 1983 there have been in Kashmir free and fair elections? Even in the last election, what had happened? One Mem ber came unopposed because nobody and other two is there to contest Members for Lok Sabha, they stood up but the total polling was less than 1 per cent of the total voters. Nobody dared to cast his vote because terrorists are threatening them that they should not cast their votes. election is merely a farce there. That cannot be the reason for the dissolution of the Assembly. Had the Assembly been in existence, then you 431

could have taken an opportunity to form a semblance of a democratic forum, a Government in opportune time. Now, that opportunity is also lost. We cannot hold free election in Kashmir in the near future. cannot do it. Terrorists are on the rampage. People are afraid. People are terrorised. If they do not follow the terrorists, they are terrorised. It is not possible to hold free and fair election in Kashmir in the near future. It can be done, I agree, but not in the near future. So by dissolving the State Assembly, the Governor has done a great disservice to the cause of Kashmir and to the cause of India. Now what has to be done? Our friends from that side, they criticised the Government's action, the appointment of George Fernandes and these things. I do not want to go into it. But it was done on the basis of consensus. It was an action plan supported by all parties including Congress. How much power is shared by the Home Minister and by Mr. Fernandes, that is a different thing. The Government as such has considered it and one Minister has been given special charge so that he can devote his attention to it. That is the sum and substance of it. We should extend our fullest support to the Gocharge vernment, to the Minister in and to the Advisory Committee that they can tackle the situation in a proper way. That is the main ining.

Now Sir, Mr. P. Shiv Shanker, has got a resolution. It is good. It is beautifully worded. Now in some places, it has state, "no sinister designs against the unity and territorial integrity of India shall be permitted to succeed. The nation stands united and committed to this goal". hope this is their sincere desire. If they sincerely desire, then Congress party in practice also should show their sincerity. The need of the hour is to mobilise whatever democratic forces, secular forces are there in Then only this situation Kashmir. can be countered. What are the democratic forces? We have not taken

any referendum. We have not countee heads how many people are in our favour and how many people are aga nst it. It is very difficult to count it also because under the threat of terrorists, people who are nationalists. who want to remain in India, want integration with India, even they are not in a position to raise their heads. Which political party is relevant in Jammu and Kashmir? It is mostly the National Conference. What Mr. Jagmohan has said, we are not concerned with it. Jagmohan is not the authority of India. We are the elected people. Parliament is sovereign. (Interruption) ...

SHR, V. NARAYANASAMY: Jagmonan is a representative of the Centra: Government.

SHRI SUKOMAL SEN: But Farliament is not guided by Jagmol-in. So, the National Conference, I feel, is still relevant. But I am sorry to say that National Conference is feeling highly demoralised. I would advise them, I would request them, I would implore upon them to gather some courage and whatever support they have still remaining in Jammu and Kashmin, they should try to mobitise it consolidate it. They should contact the people. Without contact, without guidance, without leadership, even the National Conference rank and file, people who want integration with India, they are confounded, they are confused and intimidated. some bold initiative is necessary. About Congress, yes, they should also come out if they have any will. past experience does not inspire any confidence about the Congress party's role. What they are doing in Punjab is very well known. It is National Conference which has to come out. I am very sorry that the Left is very weak in Kashmir. We are there only in some pockets. then we are trying to do our Let the National Conference take the lead. All religious forces, secular forces, left forces and democratic forces should stand behind them, stand

behind the Government, and fighat it out and see to it that Kashmir remains in India, Kashmir remains part of India, and does not go out of it. In Kashmir there are some patriotic religious forces also. They may not be the supporters of the National Conference. But they are not fundamentalists. We have to distinguish between religious forces and fundamentalist forces. Those religoaus forces which stand for nationalism also be harnessed and their support should be taken. All the forces which are not in favour of Pakistan, but who have a genuine grudge against the Government of India's handling of the situation or a genuine grudge against the discrimination that is meted out to them, the injustice that has been done to them, should be mobilised. And hen. Kashmir which once fought against Pakistan's invasion and which stood for secularism and against fundamentalism, should take up that role again. It is high time that Kashmir is restored to the glory which was there thirty years back, twenty years back. That glory should be restored and the fight should be the united fight of the Kashmiris and the of the Indians. Sir, the present Government's approach is different from that of the earlier Government. In the earlier days, when the Congress was in power, there was no national approach, there was no effort for a national consensus and there was taking of the opinions of other parties. Now, this time, this Government has taken the right approach. They are consulting the different political parties on Kashmir; they have formed an Advisory Committee; and they have appointed a particular Minister this. This is a correct approach taken by the National Front Government. And a national consensus can be really evolved. (Interruption). Sir, I am not yielding to him. If the fight continues, if the Congress party means what the resolution of Mr. Shanker contains, we should not consider Kashmir as a lost cause. Hope is still there. There is no reason to be totally disappointed at this stage. There is still hope and that hope, if

we stand united, can be some orted into practice. I hope the Government will be able to evolve a consensus on this. (Interruptions). I also assure that our party is committed to it. Thank you.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Mr. Vice-Chairman, at the outset, let me extend my felicitations on your becoming one of our Vice-Chairmen. And I am confident that with your very pleasant disposition and patience, you will bring distinction to this inigh office. Let me now go to the subject in hand.

When I rise this afternoon, Sir, I have a very heavy heart. In my an mory, I do not think I have participated in a debate which concerned the nation more seriously than today's debate on Kashmir. Kashmir is undoubtedly the most beautiful and peaceful part of our country. I remember to have gone there way back early in 1952 as a student leader and had an occasion to address a public meeting. I had an occasion to address a public meeting along with the late Sheikh Abdullah and the meeting was held in a women's college with so many girl students present there. I then saw that there was a tremendous up surge of national feelings and I therefore, regret when I find the same ladies, beautiful, healthy and vibrant, going on bicycles to their schools and colleges, saying today that there should be observance of purda. issue talk of this When we that everybody say_S must cut across our political differences, there must be a national consensus. But in the process, we have merely tried to lay the blame at others' doors. I think that that process must stop because we must look into the problem in totality. The process may be necessary for the purpuse of an introspection by us to find out—a little later I am going to point out a couple of things-whether are going in the right direction or not. Now the first and foremost thing is this: I thought that my dear friend, hon. Mr. Morarka, was quite

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naive—I was quite shocked to listen to his statement—when he said terrorism is not a problem of Pakistan but it is our problem. Now if you have that perception, I can tell you. Sir, that nothing can happen to solve the problem of Kashmir. Today, I want to invite the attention of the House which has not been pertinently focused on this issue to satisfy the entire nation that the root cause of all these troubles lies in Pakistan and we will have to take adequate and appropriate steps to weed out that cause from there. Let me deal with the perception of Pakistan. Many Members have referred to what the Prime Minister, Begum Bhutto, has said which has appeared today. She is open and clear about Pakistan's perception. Between November and end of January, the Pakistan Army conducted certain exercises The Army exercises were code-named as "Berb-e. Momin''. There were simultaneous Naval exercises by the Pakistan Navy under the code name "Sea Spark". The Pakistan Air Force conducted an air exercise under the code name "High Mark". Following these exercises, there were middling exercises. name chosen for the Army exercises "Zerb-e-Momin" is significant. means assault or punch of the faith-In the Naval exercises conducful. ted by the Pakistan Navy, the American Navy has participated. exercises have been on a scale hitherto never done before by the Pakistan Armed Forces. By these exercises, they have evaluated their chances and are now ready for an offensive-These exercises defensive attack. have given a big boost to the morale and prestige of the Pakistan Armed Forces, at the same time arousing great public expectations. This has been accompanied by passionate articles appearing in the Pakistani newspapers. These are all ample proofs of the intention of Pakistan. Now Pakistan knows very well that by itself it cannot touch us. Now what is their strategy? Firstly, they are garnering

the support of the entire Islamic world, the Islamic Council as it known. And, they have already passed resolutions in both the Houses and Mrs. Bhutto's remarks are there on record, and they have adopted a policy of defiance so far as our requests, our appeals, to them not to support the terrorists and secessionists in Kashmir and Punjab are concerned. They know very well that only if there is internal subversion they stand to gain an edge over our country and, to my mind, their objective seems to be to create another Mukti Bahini in the Valley and avenge for the 1971 war. When Shahibzada Yakub Khan came here. I was totally shocked to note the way talked and, in this context, I would like to quote the "Time" magazine. He talked in terms of perils, he talked in terms of dark clouds and he talked in terms of crisis, that could lead anywhere. A little later, even a small country like Iran, ticked us off and I must express my disappointment at the manner in which our Foreign Minister and the Government have acted in this matter. A little later, of course, amends have been made and the Prime Minister has made very categorical statements. Gen. V.N. Sharma the Chief of the Army Staff, has also made various statements and I hope that that stiffness will continue. I may tell you, we are not an expansionist country; we are a peace-loving country; and \mathbf{for} leading we are the light development for all the third developing countries. We also know that war means that it will affect our development, that it will affect our progress and that it will affect our prosperity. not an expansionist country at Therefore even after winning the 1971 war—I am extremely proud and happy that my hon. friend, Gen, Aurora, is here to whom the Pakistani forces surrendered in the 1971 warwe handed back Bangladesh to the new nation that was born. But let us make it very very clear that though we are not for war, though

we abhor war, though we will try everything to avoid war, if war has to be fought, it will not be a short war this time. Please give that message. Mr. Home Minister, that it will not be a short war, that it will not be a fifteen day war, but it will be a war for which, well those who provoke us for fighting that war will have to pay very very dearly.

In this world, after what has happened, particularly in the eastern world, intolerance to religion has disappeared or is fast disappearing. But it is unfortunate that in some parts of the world, religious intolerance is growing even at the cost of basic human rights and I think-this has also been mentioned by many Membersthat it is only when economic advancement is less, when equality of opportunity is denied, that religious fundamentalism overtakes many of the other national urges, in a society. At this stage, I must say that the Government has done well in launching an effective diplomacy, and I be failing in my duty if, from the floor of this House today, I were not communicate a very high degree of appreciation of myself and this House, both to the USA and the USSR, the support which they have given to our cause, to us on this issue. They know that India is the lighthouse of democracy. If democracy is being restored in a major part of the wold where there was no hope or chance of democracy looking up, it is because people realise that even in a developing country like India where there is a paucity of shelter, food or clothing, one can fully enjoy freedom It is this realisation and liberty. started the movement that has It is not the realisaalı our. nations which richer tion of the exploit, it is not the nations full of multinationals. It is a nation which has an ethos like India which has caused this stir in the whole world and, therefore, everybody realised that India will continue to be the lighthouse for democracy, for peace and for development. And, therefore, I express m_y gratitude t_0 all the nations who have supported us in this hour of trial. I am quite sure that the Government will continue to actively and effectively deal with the diplomatic moves in future also. That brings me to the linternal position. great regard for Dr. Well, I have Faroog Abdullah. I have seen him have played golf playing golf. I with him. I have seen him regulating traffic in the streets of Jammu and Kashmir though I did not like it. I known Jagmohan personaly. And everybody knows that if Dr. Faroog Abdullah was the darling of the Kashmir people, Jagmohan also won a lot of esteem and affection of the Kashmiri people. I have known because I visit Kashmir almost twice every year. This is not a forum nor an occasion to decide who is good or who is bad. The occasion is to find are proceedout whether we ing in the right direction. Now I am glad that for the first time everybody there is a national here says and consensus that it has to be a political process. It cannot be only an administrative process. And one knows the difference between a democratic process and an administrative process. My friend, Mr. Morarka, said that we within the Constitution. must act And nobody should forget that our Constitution is based on democracy rooted in the rule of law. And I am Government, let not attacking the me tell you. I am merely analysing to see what should be done in future. I am totally disappointed that this Government has destroyed that democratic process and today we are at a months together stage where for Friday there is curfew; even on people cannot come and offer their namaaz. You find that a stage reached-only the day before yesterday somebody told me he was asked in Srinagar "What is the time?" And he gave the Indian time and he was slapped. "No, no, we are half an hour have don't behind". I things. these multiply told and I do not know whether it is true, in the presence of

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high-powered delegation, the all-party delegation, which went to Srinagar, in their hotel lobby, in the presence of everyone, whether it was Governor or it was the Deputy Prime Minister. theyshouted slogans, "hamaari muanghaiaazaadi. aazaadi'. Why? Because the Governor had the audacity to dismiss the Assembly without reference to the Centre. (Interruption) Let explain it. I want a specific answer from him. To what extent was it correct? I personally feel the correct thing for them to do was, for Muftiji to have done was or Mr. George Fernandes could have done was, to call Dr. Farooq Abdullah before Jagmohan was sent. There have been a rapproachment 5 P.M. between the two and very, ver_v sincere and serious effort to see that the two worked to remove the difficult situation. But the manner in which it was handled, it was very clear that the Governor was sent there only to dismantle the popular Government. And now I have a statement of the Governor: I have given them azadi by dissolving the Legislature. I have nothing personal against him. which man who swears by the Constitution-we have all taken the oath of allegiance—can be a party to this? And what azadi is he going to give when you hold the next election? We all know that we have put ourselves in a grave constitutional trap, out of which how we will come out I do not know. I have grave reservations whether the Governor could do it on his own. But if it is true that this decision was taken by the Governor who is a vital link, and not an agent of the Centre, between Centre and the State-if he took that decision on his own, it is most unpardonable. And if it is true, not only he must be called back but even the Prime Minister is answerable in a big way to the whole nation for allowing this highly undemocratic, unconstitutional and illegal act done.

I do not want to prolong. But I have myself drafted the 15 point programme, action programme, plan of action, because everybody says and nobody talks.

SHRI V. GOPALSAMY (Tamil Nadu): Make it 25 point.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: If you want you make it 25. It is not a matter of joke. Mr. Gopalsamy. I am a very humble man I am. ... (Interceptions)

SHRI V. GOPALSAMY: I do not want to hurt you, please.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Thank you, I an. grateful to you. In the words of the Administration has Governor, the been hijacked. I am only using his words. Now please try to find out how you can restore that administration. Now, it is going to be a political process. People have to be involved. And that is why I was ver proud. Muftiji was then with us. In 1983 elections Congress Party got may be 25 per cent or 27 per cent of But we kept the national .feelings. (Interruption). I do want the national feelings to come up now. There will be a resurgence of national feelings. Not only 27 per cent, but another 30 per cent in the near future. If we have to have an administrative process, you must have an effective administration; you must have a responsive administration. I have spoken on numerous occasions about the inefficiency, even corruption, of the State about the Government. I do not want to say, but it was very good of you when you holding all those Opposition wa_{s} Even there conclaves. Opposition conclave in Srinagar, You were very happy that there were madarsas and Urdu education with a large dose of religious education which has been inculcated which has going on the resulted in a child street and asking a Hindu lady, 'why are you wearing tilak? Please don't wear tilak; You do not realise. And

when we talked Gurmit camps which were there 1.0 terrorists in Punjab it was thought that we were fools. Whatever may have been the perception of the last Government, I must say that my friend, Mr. Tirath Ram Amla, my friend Mr. Matto; everyone of us had raised it and we did not like it when we were told that we were trying to exaggerate the situation. But, at the same time, the fact remains. My friend said: हंगते इंसरे हथिसे गई

He was a Kashmiri friend of mine. Why has it happened? Did anybody know on the 24th of November that we would be so bad in the next week? Why has it happened? As I said, it has happened because of a calculated plan of the neighbouring country It has happened, as I also said, because of the weakness of our Covernment. But after today's debate, please remember that you are not a weak Government. The whole nation is behind you and you are a strong Government. You are not a minority Government so far as Kashmir is cocerned. You are a fully national government. Let me assure you that everyone even a child, will support to this patriotic lend full cause. For this I suggest that Engineering College. every in every Medical College and in every educational institution where boys and girls like to study, whether it is in Bombay or in Hyderabad or in Madras we should create additional seats for the Kashmiri students and give them free education. When they go to Bombay and study there, they will forget everything. They will become secular like us. They will become modern like us. Then they religious fundamenwill shun this talism.

I suggest one more thing and it is that answer to terrorism is not State terrorism. Please don't indulge in excesses. It is very easy to get provoked and indulge in excesses. But you must apply what is known as the degree of proportionality. Your action must be proportional to the disease.

It cannot be greater than that I do hope that the reports which we are reaching us are not correct. Please send some of us to verify whether these reports are correct or whether thev are just imaginations. I do not particularly like it because all forcign. journalists have sent out of the valley. I know and the Government should also know that the bayonets and the builets are no answer. It is only the involvement of the people and getting them into the mainstream. I entirely agree with the suggestion of Shiv Shankerji that we should activise the social groups. Please remember that many are sitting on the fence just out of fear. It will be possible if we gather strength and we encourage those 5 per cent or 10 per cent nationalistminded people to come out and speak. I would also request the Government to consider sending teams of Muclims from other parts of our country so that they realise that we are one country. My friend, Shri Tirath Ram Amla, always says: क्षारी घट्ट है । That is the feeling you must give to the people of Kashmir and you must give it to Pakistan that Kashmir will ever remain an integral part of India. Continue with your active diplomacy to win world opinion in our favour and against Pakistan I will tell you that we have not four trump cards on which we can have the entire world on our side. One is the nuclear arsenal which Pakistan is building up. The second is the drugs. Nobody like drugs. The third is the religious and the terrorism fundamentailsm which flows out of religious fundamentalism. All the world, East or West is fed up with all these four things whether it is drugs, whether it is terrorism or whether it is religious fundamentalism or whether it is nuclear proliferation. And, I think. we are leaders in all these things. We are leaders for secularism we are leaders for peace. We have a history of growing opium freely, and not one abuse is known. Then please refrain Pakistan from internationalising the issue. And I am glad that the Gov-

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ernment has acted /very firmly in asking the United Nations not to send any Observer.

Then, Sir, I come to one point which is mentioned in paragraph 6 of the statement, viz "the Central $full_V$ Government is alive to the situation and keeping a close watch. While we have taken necessary steps to counter our neighbouring country's offensive, we reiterate our resolve to defend the country's integrity secular institutions." There is also a improving the Intellirefernece to gence'. In this regard I want place before the House, and I may tell the House why I feel that the Government is not sufficiently vigilant. And I will be failing in my duty if I were not to point it out. We have a Consultative Committee which is attached to the Defence Ministry. On the 5th of February, we had a meeting of that Consultative Committee in which, of course, the Prime the Defence Minister Minister as presided. And what is said here was also in the Brief because he said that he is fully alive to the situation and keeping a close watch; we were told how the Committee have been formed. how the situation is monitored from minute to minute and day to day. And this was on the 5th of February, And at about 12 o'clock we were assured that they were keeping a close watch. And to my horror, I read in the next day's papers on the 6th of February that 10,000 Pakistanis gathered on our borders, and 4,000 in fact crossed the line of actual control. And then on the 6th of February, anguished as I was dazed as I was, shocked as I was, I wrote to the Prime Minister, and I beg your permission, Sir; to read this letter. I wrote:

"My dear Prime Minister

At the meeting of the Consultative Committee of the Ministry of Defence held on Monday, the 5th Fbruary, 1990, Members were assured that the Government was keeping a close watch and assessing

the Kashmir situation on day-to-day basis. In this context, there was a reference made to possible flare up on 11th February, 1990, the day on which Magbool Bhat was executed. However, no mention was made in the meeting of the possible attempt by large Pakistani crowds to enter our territory. To my surprise and anguish, today's newspapers carry the report of over 4,000 Pak nationals attempting to cross to the Indian side of the line of actual control at Ranbirsinghpura Jammu and Kashmir. If the omission was inadvertent, it is enough. But if it was because of lack of intelligence on this very serious incident, it is worse. I have to request once again to tighten up the vigil and intelligence on our borders.

With warm regard..."

Till today, I have not received a reply to this letter. You say that we will keep a close watch. But you do not know what is happening under your eyes. Therefore, to go back to this, there are two or three more points which I have to mention...

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please conclude.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE:... and with this I have done. As I have said, please have better intelligence. Please keep vigil on the border and persuade the United States of America to put pressure on Pakistan, and as my friend. Fotedarji has said, also take care of the refugees. They are our own citizens. And I will only end up by saying that no Indian will consider a sacrifice too large to keep Kashmir within India. Thank you.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir. the agenda of the National ...Front Government accorded top priority to the Kashmir problem. This is the inheritance of a malady of the previous Government of Mr. Rajiv Gandhi.

Sir, today the situation in Kashmir is very grave and alarming. Thousands march in the streets raising slogans against India. Even women, in thousands, take part in the processions putting on white veils and saying that blood from the injuries should be exposed to the public.

Sir, after the partition, the decision of the Kashmiri people to join India was taken by Hari Singh, he was responsible for it, but the Muslim masses, they also opted of their own accord to join India because they were afraid of the neighbouring Islamic country, because they felt that Kashmiri identity may get lost. This was their fear. The Muslim population in Kashmir wanted to preserve Kashmiri identity. and protect the Therefore, thev thought that it would be wise on their part to join India and that is how they felt their identity would be protected and preserved.

Sir, the great Sheikh Abdullah, who championed the cause of Kashmiris, what reward did he get from India from the Congress Government. His reward was imprisonment. For 22 years he was behind the bars, but still he was the He had to be Lion of Kashmir, power after the brought back to agreement, with accord, after the him. The National Conference which was championing the cause of the Kashmiri people, to protect and preserve the originality and individuality of the Kashmiri people occupied the throne. But when the trouble started. the Congress is fully responsible for happening in Kashmir or what is what is happening in Punjab, because they wanted to rule from Delhi with an iron-hand, bulldozing the States, burying the concept of federalism in inherited many the country. They things from the British, not only the the colonial laws. but alsorule. policv of divide and Divide the parties. Divide the political parties, create splits in the re-

gional parties, disturb them and try to destroy them. The ultimate result is, the persent chaos, Earlier, Dr. Faroog Abdullah's Government was dismissed and the Congress (I) created a quisling in the person of Mr. G. M. Shah. They tried everywhere. They tried it in Andhra Pradesh. They tried to divide the Telugu Desam Party but they failed They tried it in Tamil miserably. Nadu also. To a certain extent, they were successful. But they could not destroy the organisation. (Interruptions). Of course, we were out of power for thirteen years. But they could not destroy the organisation. (Interruptions)

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Mr. Narayanasamy, please allow him to speak.

SHRI V. GOPALSAMY: We are a cadre-based party with certain convic-Therefore, tions. we have come back again (Interruptions) You do not understand what you are doing (Interruptions). The Congress(I) against Dr. Farooq Abdullah at that time because he was with the Opposition parties then. Therefore. Government was dismissed. (Interruptions). The National Conference was split.

When I met him in Chandigarh where I had gone to participate in the all-party conference on Punjab, I remainded Dr. Farooq Abdullah of the words uttered by his great father. It was in the year 1981. Ι Sheikh Abdullah in Srinagar. Farooq was sitting by my side. Sheikh Abdullah said, "There is no place either for friendship or gratitude in the dictionary of the Congress (I)'. I reminded Dr. Farooq Abdullah of these words. I told him 'Do commit the mistake of joining hands with the Congress (I), You will not be forgiven by the people in the Kashmir Valley, you will lose your credibility." Yes. The credibility

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not only Dr. Farooq Abdullah, but the credibility of the National Conference also is lost. He was buffer. The extremists were trying but they could not gain control. The National Conference was the buffer. When the Kashmiri people. wanted to preserve their identity, who expected that their autonomy will be preserved, saw that the concept was being compromised by Dr. Faroog Abdullah, they lost faith, in him and the credibility of the National Conference is lost now. At the same time, the extremists gained momentum and strength.

Therefore, Sir. it the Congress (I) which is responsible for this malady. Of course, you could provide jobs. The unemployed youth are frustrated Fortytwo years of rule, your What charit have you given to the people in the Kashmir Valley? Crores and crores of rupees you have But you could not provide jobs for the unemployed. Today, you can provide jobs. You can put up industries and factories. these things will not win the confidence of the people in the Kashmir Valley. You should inject confidence in their minds that the Kashmiri identity will be preserved That is the focal point. Today, the winds of change are blowing throughout the world; in Eastern Europe and even in Russia. We should not shut our eyes to the reality. They want to preserve their identity. This is the Meera Sharma, a reporter in the 'Indian Express', has written an article tilled Why Kashmir is is dated burning?' Th' February. I would like to quote from the article. It says:

"It may be the adolescent on Shri Hari Singh High Street in Srinagar who plucks your sleeve to get your attention, the doctor at the Sher-e-Kashmir Medical Institute who drags you from bed to bed to see victims of police brutality, the lawver who is walking in procession in

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... the housewife who has abandoned the warmth of her hearth to sit in protest at a streetcornor, the grief-stricken youth whose brother has just been gunned down by Central Reserve Police Force (CRPF) jawan-they air speak as one Go and tell them in India, wa don't want roads, jobs, development concessions, only freedom."

This is the reality of the situation there. There is the feeling of aliena-They are titing alienated tion . from the mainstream. India is multilingual State multi-cultural, multi-religious State. Unless you accept the concept of federalism to protect and preserve the originality and individuality of these groups, unless you pretect their religious cultural identity, this feeling of alienation will be growing day by day And it is the Congress Party which has taken unforgivable steps to destroy the regional parties, regional political forces. This is the situation which this Government has inherited from the previous Government, but I will fail in my duty if I do not applaud the commendable efforts and strides made by this Government.

SHRIMATI JAYANTHI NATARA JAN: By Mr. Jagmohan?

SHRI V. GOPALSAMY: I am not talking about Mr. Jagmohan. It is a political philisophy. Whoever, as a Governor, misbehaves we do not support him. And article 356 should not be applied, it should be scrapped from the Constitutoin. This is our policy.

Coming back to Kashmir Valley, Sir, it is a Himalayan talk, I am hanny that a capable person, person Mr. George Fernandes, has been chosen for this job. This is a Himalayan task challenging task because you have lost the confidence of the people in the Kashmir Valley. How to inject confidence? Folhave been committed by

Congress Government for the last 42 years and now we have to repair the damage. Sir. It was paradise won the Kashmir as it was seen to be the Switzerland of India-but today as Milton put it, will this 'paradise lost' be lost for ever? This is the biggest question. We are sitting on a valcano. Even when Sheikh Abdullah was languishing in the jail, he was the lion, the greatest leader of Kashmir, but today people think, I am told that because of Sheikh Abdullah only they joined India. They thought that because of Sheikh Abdullah their identity will be preserved and so they joined India. Now the misguided youth have developed some prejudice it seems and that is why the mausoleum of Sheikh Abdullah has to be protected by the guards. My friend Dr. Farooq Abdullah, when he used to drive his matador van in Srinagar in the year 1981. people flocked to see him. Today he could not even go to a mosque to offer his prayers. This is the situation in Kashmir. The break in point came not on 12th December, as my friend Mr. Fotedar put it. The breakin point came in the year 1987 when Dr. Farooq Abdullah struck a deal with the Congress (I) and rigging took place in the elections in 1987. The Congress shared power with the National Conference. The day the people came to know that the National Conference had compromised with Delhi, all their hopes which they had in their minds all these years vanished. Why should Congress play such a role there? Why did the Congress make a split in the National Conference? They could have let them rule. That should have been the view, had they been prudent. But because Mr. Rajiv Gandhi had a brutal majority at that time, the like of which even Nehru and Madam Indira Gandhi did not have, he felt as if he had got some divine power; so could bulldoze any territory. That is why they tried to destabilise the National Conference. This was the crime committed by the then Government

of the Congress Party. You tried to destroy a party which was championing the cause of the Kashmiri people, which enjoyed the confidence of the people. You destroyed the confidence of the people.

SHRI G. SWAMINATHAN (Tamil Nadu): What is the solution?

SHRI V. GOPALSAMY: For the follies committed by the Government for 42 years, we are now finding a solution. The solution is the concept of federalism. Even in the President's Address last time, it was mentioned that this Government is committed to the concept of federalism. That is the solution. You have to win their confidence.

SHRIMATI JAYANTHI NATARA-JAN: Without the Chief Minister's consent, you appointed a Governor in Jammu and Kashmir.

SHRI V. GOPALSAMY: The erosion took place because of your policies.. (Interruptions) You played the communal card there in the elections.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please, you will get your chance. Please cooperate. (Interruptions)

SHRI V. GOPALSAMY: W_e are very clear in our minds. You are speaking about federalism. Did you listen to me? We are against dismissal of the State Governments. We are very clear.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): If real federalism had prevailed in this country, this situation would not have arisen at all.

SHRI G. SWAMINATHAN: What about this Government?

SHRI V. GOPALSAMY: This malady we inherited from the previous Government. Sir, the Government is going in the right direction. Consensus approach was unheard of

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in the previous Government. We are adopting that approach. This is the attitude of the present Government. Even then some people, when they go in an all-party delegation to Srinagar, there also they indulge in cheap popularity and gimmicks. But the present Government.....

SHRIMATI JAYANTHI NATARA-JAN: Mr. Jaswant Singh,

SHRI V. GOPALSAMY: I did not name Mr. Rajiv Gandhi. Why are you telling all this?

SHRI T. R. BALU: He has not mentioned anybody.

SHRI V. GOPALSAMY: Therefore, today various steps have been taken and we wish the Government succeeds in its attempts. Solutions are not put on a platter. You have to admit the ground realities. I am putting the realities before you. The feeling of alienation is growing. This is the consensus approach. We have to win back the confidence of the people. We have to inject the confidence that Kashmiri identity will be protected and preserved. This is a Himalayan task. That is why Minister has been designated and entrusted with the job of coordinating with all Ministries.

SHRI G. SWAMINATHAN: Kashmir has been taken away from the Home Minister.

SHRI V. GOPALSAMY: You are confused. The Home Minister is very much there. Just because the problem is a Himalayan problem created by the previous Government, it is the duty of the Government to solve the problem. That is why these steps have been taken.' Anyhow, Sir, I would like to thank Mr. Shiv Shanker and Mr. Bhandare, because these are the people who want to cooperate with the Government. Of course, there are some hawks also. (Interruptions)... This re-

solution of Mr. Shiv Shanker also is an acceptable one. Therefore, Sir, on behalf of our party I would like to extend our full support to all the steps being taken by Mr. V. P. Singh's Government. Thank you,

SHRI MADAN BHATIA (Nominated): Mr. Vice-Chairman, Sir, the genesis of the explosive situation in Kashmir goes far beyond 13th December 1989, to which a reference has been made by many speakers on this side. The vicious communalization of the electoral process in country by one communal party, its emergence with impressive electoral victory on the basis of a manifesto in which it had give_{n a} powerful thrust to the abrogation of article 370 of the Constitution and the formation of the Government at the with the active support and backing of this political party, could not but have very serious repercussions in the situation in Kashmir.

Sir, the time has come when we must give a burial to the political. constitutional and historical monstrosity of this demand for abrogation of article 370 of the Constitution because it is to no mean degree that this demand was played up to arouse the communal passions of the people in this country during the elections that the situation in Kashmir has come the present impass. I say that we must give the final burial, in the course of this debate, to this monstrous demand. We cannot speak the language of secularism in Kashmir and play up the communal passions in the rest of the country, and this demand is nothing but replete with the communal attitude of a particular communal party which has played up with the communal sentiments of the people during the last elections. For that we have to go to the constitutional history.

In 1947 the Indian Independence Act was enacted, as a result of which the British paramountcy came to an end and the Princely State became independent. I would like to draw the attention of this honourable House in regard to section 6 of the Indian Independence Act. Section 6 says:

"All Indian States shall be deemed to have acceded to the Dominion if the Governor General has signified his acceptance of an Instrument of Accession executed by the Ruler thereof whereby the Ruler, on behalf of the State, declares that he accedes to be dominion."

Then there is sub-section (2):

"An Instrument of Accession shall specify the matters which the Ruler accepts as matters with respect to which the Dominion Legislature may make laws for the State and the limitations, if any, to which the power of the Dominion Legislature to make laws for the State and the exercise of the executive authority of the dominion in the State are respectively to be subject."

This was an option given to the princely States. So far as the State of Jammu and Kashmir was concerned it did not even execute the Instrument of Accession. Other princely States did. They followed it up by signing the Instruments of Merger which means that they merged their States with the dominion of India, and they just became princely figureheads. But it is only when the marauding hordes were hurled against the valley of Kashmir Pakistan that the Instrument of Accession was signed by the Maharaja of Kashmir. The terms contained in that Instrument of Accession are most vital. I would like to draw the attention of this hon. House to two paragraphs of this Instrument of Accession. Its paragraph 8 says:

"Nothing in this Instrument shall be deemed to commit me in any way to acceptance of any future Constitution of India or to fetter my discretion to enter into any arrangement with the Government of India under any such future Constitution."

Then it says:

"I hereby declare that I execute this Instrument on behalf of the State".

Then it says about matters with respect to which the dominion legislature may make laws for the State and there were only three subjects contained in the Instrument of Accession. One was defence, the other was external affairs, and the third was communications. This was the basis on which Kashmir acceded to Indian dominion. There was a clear declaration in this Instrument of Accession: "I do not agree to abide by the Constitution of India if I choose to do so, and so far as the dominion of India is concerned, its writ will lie only with regard to the three subjects". It was against this background that the founding fathers of the Constitution included Article 370 in the Constitution of India. Its provisions are most vital. I draw attention to what Article 370 says, and for this purpose I am referring only to clause (d). It says:

"For the purposes of this article, the Government of the State means the person for the time being recognised by the President...."

Further it says:

"such of the other provisions of this Constitution shall apply in relation to that State subject to such exceptions and modifications as the President may by order specify:"

These provisions of the Constitution shall apply to the State of Jammu and Kashmir as may be decided upon by the President. But then, there were two riders. The first rider was:

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"Provided further that no such order which relates to matters other than those referred to in the last preceding proviso shall be issued except with the concurrence of that Government."

This Constitution of India could not be made applicable to the State of Jammu and Kashmir by the President of India unless there was concurrence from the State of Jammu and Kashmir.

The second rider was much more vital. It said:

"If the concurrence of the Government of the State referred to in paragraph (ii) of sub-clause (b) of clause (1) or in the second proviso to sub-clause (d) of that clause be given before the Constituent Assembly for the purpose of framing of the Constitution of the State is convened..."

Which Constituent Assembly? The Constituent Assembly of the State of Jammu and Kashmir.

"it shall be placed before such Assembly for such decision as it may take thereon."

After Article 370 was promulgated, it is by virtue of Article 370, with the concurrence of the State Government that the President made an order in 1954 applying the Constitution of India to the State of Jammu and Kashmir. Do want to you destroy the very source of power by which the Constitution of India was made applicable to the State of Jammu and Kashmir? Is this your understanding of the Constitution of India that you are making the demand for the abrogation of Article 370? But as I have said, there was a second rider. Notwithstanding the concurrence given by the State of Jammu and Kashmir, the promulgation of the Constitution of India shall be placed before the Constituent Assembly of the State of Jammu and Kashmir which represented the

people of Kashmir. It was a solemn pledge given to the people of Kashmir for the purpose of inviting the people of Kashmir to accept the Constitution of India. And then in 1956, the people of Kashmir, through the Constitution of their own Constituent Assembly framed their own constitution. Here the Preamble is important. It says:

"We, the people of the State of Jammu and Kashmir, having solemnly resolved in pursuance of the accession of the State to India. which took place on 26th day of October, 1947, to further define the existing relationship of the State with the Union of India as an integral part thereof and to secure to ourselves justice, liberty, equality, fraternity in our Constituent Assembly this 17th day of November, 1956, do hereby adopt, enact and give to ourselves this Constitution."

This Constitution was sanctified by the pledge which was given by the founding fathers of the Constitution of India. It is on the basis of that pledge that the people of the State of Jammu and Kashmir adopted this Constitution and enacted Article 3 and Article 5.

Article 3 said:

"The State of Jammu and Kashmir is and shall be an integral part of the Union of India."

What was the foundation of this declaration in the Constitution of Jammu and Kashmir? The foundation of this declaration that the State of Jammu and Kshmir shall be an integral part of India was the solemn pledge which was uttered by the founding fathers of the Constitution of India to the people of the Jammu and Kashmir State.

Then Article 5 said:

"Extent of Executive and Legislative Power of the State-The

executive and legislative power of the State extend to all matters, except those with respect to which Parliament has power to make laws for the State under the provisions of the Constitution of India."

By virtue of Article 5, which they enacted and included in their own Constitution, sanctified by the pledge given by the people of India through their own Constitution, they gave the power to the people of India to extend laws so far as the State of Jammu and Kashmir was concerned and to exercise executive authority so far as the Union was concerned in respect of the particular subjects.

Article 370 is integrated with the Constitution of Jammu and Kashmir. The Constitution of the State of Jammu and Kashmir is not separable from Article 370. If one goes, the other stands destroyed. If you destroy Article 370, you destroy the pledge which has been given.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Please conclude.

SHRI MADAN BHATIA: I will request just for a few minutes more.

THE VICE-CHAIRMAN (DR. G. VIJAY MOHAN REDDY): There are quite a number of speakers.

SHRI MADAN BHATIA: Since I am on a vital point, I hope you will accommodate me.

Article 370 you If you destrov destroy the pledge you destroy the foundation of the Constitution of the State of Jammu and Kashmir; you break your faith with the people of Kashmir; you break the very existence of the relationship between the people of India and the people of India living in Kashmir who are people of Kashmir and volunteered to become the citizens of India by virtue of the solemn pledge which was handed out to them by the founding fathers of the Constitution of India. And this was the demand which was

made by one of the political parties in order to arouse the communat passions of the people by vitiating the electoral process of the country as a result of which the situation in Kashmir was bound to deteriorate. It was bound to create feelings of uncertainty, feelings of doubt and feelings of alienation in the people of Kashmir. Sir, in political history, one incident I will give. One incident one episode, one event gives a dramatic exposure to the shape of things which are prevalent. Sir, Jagnath Sircar, a famous historian, writes in his book "Legacy of the British Empire".

''तीन नंबर कैंदी रात को दो बजें घर ग्राया। "

"Number 3 prisoner returned home at 3 o'clock in the night." Who was that man? He was Rabindranath Tagore. Sir, Jagnath Sircar writes "If it was really necessary to keep Rabindranath Tagore under surveillance, there can be no greater condemnation of the British empire." What do we see today? The Governor of Jammu and Kashmir, Mr. Jagmohan dissolves the Legislative Assembly, the last political instrument which had survived in the State of Jammu and Kashmir. We hear it from the Prime Minister of the country that he was neither informed nor was he consulted before the Assembly was dissolved. Here is a Governor who takes such a momentous political step by destroying the last vestige of political instrument in the State and he does not have the decency even to consult the Prime Minister of the country, much less to seek his advice. If he could neither consult nor could he inform the Prime Minister of India before taking the step, and he could get away with it, there cannot be a of the Prime greater indictment Minister of this country and the Government which he leads. I submit, Sir, either it is a total abdication of political responsibility or it is a total slippage of the authority from the hands of the Prime Minister into the hands of those on whose crutches

[Shri Madan Bhatia]

he is trying to survive. The Assembly has been dissolved. There have been opinions which have been expressed that it is unconstitutional. The President was not consulted. Under the Constitution of Jammu and Kashmir, under article 53, before dissolution the Council of Ministers has to be consulted. The Council Ministers was not consulted but leave that aside. Maybe, it may be embarrassing for the Government now to say that this order was unconstitutional and we shall withdraw it. But, Sir, there is a Constitutional doctrine of necessity and that Constitutional doctrine says: "If there is a total breakdown of the Constitutional machinery in a country if there is a breakdown of administration, then, the Government or the administration which comes into being to grapple with that situation irrespective of whether it comes into being under any provisions of the Constitution of law \mathbf{or} not, that will be considered as a legtimate Government." That is the doctrine of necessity. The foundation of this Constitutional doctrine of necessity is the ancient dictem "vox populi suprema lex" which means "welfare of the people is the supreme law." We can resort to this doctrine of necessity in order to resurrect this Legislative Assembly which is the voice of the people. It may be a weak voice but it can become a strong voice. It is not that we are without any Constitutional basis. This is a Constitutional doctrine. For heaven's sake if you have to initiate political process to the necessity of which you have now $belatedl_{\mathbf{v}}$ awakened, then if you withdraw this order grounds of privilege or otherwise, you have the power under the doctrine of necessity to resurrect the Legislative Assembly. You can co-opt into Assembly, people who represent the secular voice of the people of Kashmir. I will take only two minutes, Sir. In this regard, I would draw the attention of the hon. House to one description of one Mr. Sherwani. The

description was given of Sherwani by one Margaret White, who gave a vivid account of the tribal invasion of Kashmir. Who was this Sherwani? She writes:

J&K situation

"In Baramula the towns people told me of a young Muslim shop keeper who had sacrificed his life rather than recant in his creed of religious tolerance. His martyrdom had taken place almost under the shadow of the convent walls, and in the memory of the devoted Kashmiris he was fast assuming stature of a saint. It was a curious thing that the tribesmen did next. I don't know why these savage nomads should have thought of such things, unless the sight of the sacred figures in St. Joseph's Chapel on the hill just above had suggested it to them. They drove nails through the palms of Sherwani's hands. On his forehead they pressed a jagged piece of tin and wrote on it: "The punishment of a traitor is death". Once more Sherwani cried out, 'Victory to Hindu-Muslim unity,' and fourteen tribesmen shot bullets into his body."

There are hundreds and thousands of Sherwanis who are flung cross the valley of Kashmir whose voice has been stilled by the narrow administrative approach of the Governor, who was sent there and who has now come to symbolise as an instrument of oppression in the State of Jammu and Kashmir. Let us reach out to these hundreds and thousands of Sherwanis who will rise and cry, Hindus and Muslims, whether they are in Kashmir or in the rest of India, they are one, one nation, one people and they one nation and one will remain people. Thank you.

श्री श्रटल बिहारी वाजपेयी: महोदय, जम्मू-कश्मीर की विगड़ती हुई स्थिति पर सदन में श्राज जो चर्चा हुई है, वह सता पक्ष श्रीर प्रतिपक्ष के घातों-प्रतिघातों के बावजूद एक उल्लेखनीय बहस हो गई है।

जम्मू-काश्मीर में हम जिस संकट का सामना कर रहे हैं, वह एक राष्ट्रीय सकट है। जम्मू-काश्मीर में कई बार बिगड़ी हैं, लेकिन स्थितियां सभालने का प्रयत्न हुन्ना है। स्राज भी हम ग्रामा करते हैं कि जो स्थिति काब के बाहर जातो हुई दिखाई दे रही है, उसको श्रंततः कार्ब में कर लिया जाएगा. लेकिन स्थिति की गंभोरता के संबंध में दो रार्ये नहीं हो सकतीं। मुझे संतोष है कि सत्ता-पक्ष ग्रीर प्रतिपक्ष इस राष्ट्रोय प्रश्न पर मिलकार चिंतन कर रहे हैं। 🌡 कौन से कदम उठाने चाहियें, विनियम के बाद इनका फैसला कर रहे हैं। श्रच्छा होता कि इस विवा**व** में जो बातें कही जा चुकी हैं, जो ग्रा**फ्लीर** पर कही जो सकती हैं, उन्हें कोहराने को आवश्यकता न होती। मैं उन मिट्टी से सहमत नहीं हूं, जो यह कहते हैं कि काश्मीर की घाटी में स्थिति इसलिए विगड़ गई क्योंकि डा० रूविया की रिहाई के सबंध में सरकार ने एक विशिष्ट दिप्टकोण ग्रपनाया। सचमुच में डा० रूबिया का ग्रपहरण विगड़ती हुई स्थित का एक परिणाम था। यह ठीक है कि जब स्नातंक-वादी छोड़े गए तो घाटी में जश्न मना, हौसले बढ़े ख्रौर उससे हमारे राष्ट्रीय हितों को क्षति पहुंची, लेकिन जब विरोध पक्त के सदस्य इस बात को वार-बार उठाते हैं तो मुझे लगता है कि वे भूल जाते हैं कि भ्राज ग्रान्ध्र में, जहां उनका शासन है, जहां म्रातंकवादी कुछ म्रधिकारियों का ग्रपहरण करके ले गए थे, उपसभाध्यक्ष महोदय, ग्रापको मालुम है, वहां जेल में बन्द नक्सलवादियों को छोड़ना पड़ा। यह ठीक है कि उन नक्सलवादियों की कश्मीर की घाटी के आतंकवादियों से तलना नहीं होनी चाहिए, लेकिन मैं सरकार के दृष्टिकोण की बात कर रहा हं। पंजाब में भो जब श्रफसरों के कुछ .. लडके श्रातंकवादी उठाकर ले गए थे, तो उन लडकों को छडाने के लिए कुछ अञ्चलकवादी रिहा किए गए थे। मैंने उस दिन भी कहा था, मैं इस दात को दोहराना चाहता हूं कि अगर मुक्ती साहब की जगह मैं गृहें मनी होता तो शायद मेरी प्रतिक्रिया कुछ ग्रलग होती ।... (क्वयधान)...

6 P.M.

श्री विश्वजित पृथ्वीजित सिंह (महाराष्ट्र): एक मिनट मुझे देंगे, आपसे गुजारिश कर रहा हूं। मैं इस बात को ध्यान में लाना चाहता हूं कि यह जो कुछ श्रान्ध्र में हुश्रा और जो कुछ पंजाब में हुआ, यह कश्मीर के काष्ड के पश्चात् हुआ, उसके पहले नहीं हुआ।

श्री ग्रटल बिहारी वाजपेयो : यह ठीक नहीं है। श्राप श्रपनी तारीखें जरा फिर से देख लीजिए। मैं कोई डिबेट प्वाइंट स्कोर नहीं करना चाहता। मैं चाहता था कि श्रगर यह रूबिया वाला मामला न उठाया जाता तो ज्यादा श्रच्छा होता क्योंकि श्रगर उसी पर बार-वार जोर दिया जाता रहेगा तो निष्कर्ष गलत निकलेंग श्रीर यह सोचना कि उसी दिन से कश्मीर की घाटी की स्थिति बिगड़ गई, श्रपने को धोखा देना होगा श्रीर उस स्थिति को संभालने के लिए सही दिशा में श्रागे बढ़ने का भी वह तरीका होगा।

दिसम्बर क्यों, अगर पीछे जाना है तो हम 1983 में पीछे जायें जब चुनाव जीतने के लिए जम्मू में हिन्दू कार्ड खेला गया। मेरी पार्टी घाट में रही। उस समय जो भाषण दिए गए, उनकी टेप मेरे पास मौजूद है। मैं उस सारे मामले को उठाना नहीं चाहता।...(ध्यवधान)...यह तरीका आज मैंने शिव शकर जी से सोचा है।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया: यह ग्राप उठायें, 1990 वाला **इम शापको** सुना देते हैं।

श्री ग्रटल बिहारी वाजपेयी: महोदयः नेशनल कांफ्रेंस जम्मू-कश्मीर को भारत में मिलाने के लिए एक श्रीजार थी, एक राष्ट्रवादी संगठन था, जनवादी संगठन था और नेशनल कांफ्रेंस में इतनी शक्ति थी कि श्रगर एक मुख्य मंत्री गलत रास्ते पर चला जाता था तो उसको हटाल दूसरा मुख्य मंत्री ने के जम्मू-कश्मीर को स्थिति को नेशनल कांग्रेंस संभालने में समर्थ थी। यह ठीक है कि नई दिल्लो का भी उसको समर्थन प्राप्त था, श्री नेशनल कांग्रेंस वहीं रव

[श्री ग्रटल बिहारी वाजपेयी]

है। यह एक दर्भाग्य है। क्राखिर नेमनल कांफ्रेंस को विभाजित वयों किया नया ? नेशनल कांफोंस को बांटने में नई दिल्ली को क्या भूमिका थो ? फारुख-को इटाकर गुल शाह को क्यों लाया गया? मुल शाह के जमाने में क्या हमा। **फोतेदार साहब जानते हैं। नेशनल** कांफ्रेंस बांटो गई। फारुख अब्दुल्ला अगर प्रति-पक्षा के साथ जुड़े हुए थे, अगर वह हदराबाद में कान्क्लेव में भाग लेने के लिए गए थे, श्रगर उन्होंने जम्मू में विरोधी दलों के नेताओं को निमंत्रण दिया था तो इसका स्वागत होना चाहिए। जम्मू-कश्मीर भारत में मिला है, कांग्रेस पार्टी के साथ नही मिला है ग्रौर भारत किसी एक पार्टी को बपौती नहीं है। यहां बोकवंत है, सरकारें बदलेंगी, पार्टियां बदलेंगी, मगर फारूख ग्रब्दुल्ला ग्रगर प्रतिपक्ष के साथ मिलते हैं तो फारुख श्रब्द्रल्ल परसना नान ग्राटा हैं, फारुख भ्रब्दुल्ला को सरकार को नीचे गिराना भाहिए। यह बात कहां से अाई? तो जितनो ज्यादा स्थिति भाज जम्म-कश्मीर को बिगड़ी है, उसका बहुत सा कारण इस बत्ति से पैदा हुआ है। अगर हम सब नई शुरूपात करना चाहते हैं तो उसका स्वाबत है, मुझे खुशी है। यह मामला सचमुच में वाद-विवाद के परे चला गया है। कभी-कभी मेरा दिल थरीता है कि क्या होगा ? लेकिन हमें उम्मीद नहीं हारनी चाहिए।

में एक बात और कहना चाहूंगा।
370 की चर्चा हुई। मैं थोड़ा समय
लूगा 370 के बारे में बोलने के लिए
क्योंकि 370 को लेकर जैसे मुझे कटघरे
में खड़ा किया जा रहा है। 370 में
कोई भाग नहीं है, कोई चिगारी नहीं है।
370 पर पहले से कहता रहा हूं। जब
संविधान परिषद् बठी हुई थी तब 370
पर मतभद था। मैंने सारी कार्यवाही
प कर देखी है। मौलाना हजरत मोहानी
ले उस समय सवाल किया था कि 370
को क्या जरूरत है? यह धारा तो जम्म्कश्मीर के साथ डिस्किमिनेशन करती है।
किसी और सदस्य ने नहीं, हजरत मोहानी

ने, समय कम है इसलिए उसको मैं पढ़ना नहीं चाहता । गोपालस्वामी श्रायंगरने क्या उत्तर दिया यह मैं प ना चाहता हूं। डा० गोपालस्वामी श्रायंगर ने कहा :

'This discrimination is due to the special conditions in Kashmir. That particular State is not yet ripe for this kind of integration. It is the hope of everybody here that in due course even Jammu and Kashmir will become ripe for the same sort of integration as has taken place in the case of other States."

भी गोधालस्वामी आयंगर ने यह नहीं कहा कि धारा स्थाई है। इस धारा के आधार पर जम्मू-कश्मीर भारत का ग्रंग है। यह धारा अगर तोड़ दो गई तो जम्मू-कश्मीर भारत से अलग चला जाएंगा में संविधान निर्माताओं की बात कर रहा हूं और उसके बाट लगातार, मैं फिर पूरी कार्यवाही में नी जाता, 1963 में स्वर्गीय प्रकाशवीर शास्त्री ने पंडित जमाहरलाल नेहरू में, जो हमारे आदरणीय प्रकाशवीर शास्त्री ने पंडित जमाहरलाल नेहरू में, जो हमारे आदरणीय प्रकाश ने स्वर्ग स्वर्ग मंत्री थे, सवाल पूछा था कि धारा 370 की क्या स्थित है? मैं 'डित जी का भी उत्तर पढ़कर सुनाना चाहता हुं। यह तारीख है 27 नवंबर, 1963, 'डित जी ने कहा, मैं उद्धृत कर रहा हुं:-

"हमारी राय है कि धारा 370, जैसा कि संविधान में लिखा है,ट्रांजिश्नल अर्थात् अस्थायी है"

फिर किसी सदस्य ने कहा कि आपने हिन्ही में क्या कहा है, हम समझे नहों। पंडित जी से अनुधि किया गया कि आप जरा भंग्रेजी में कहिए। ंडित जी ने जो कुछ अंग्रेजी में कहा, मैं उसे भी उद्धृत करना चाहता हं:--

"Article 370, as the House will remember, is a part of certain transitional provisional arrangements. It is not a permanent part of the Constitution. It is a part so long as it remains so."

इसके बाद मैंने स्वयं 1968 में एक नैर-सरकादी प्रस्ताव दिया या जिसके

ग्रंतर्गत मैंने कहा था कि जम्म-कश्मीर को मन्य राज्यों के दर्जे पर लाया जाना चाहिए श्रीर इसके लिए 370 को रह कर दिया जाना चाहिए। उस पर बड़ी लंबी बहस हुई ग्रीर मुझे याद है इस उदन में जो सदस्य मौजद थे, उसमें डा० लोहिया थे, उन्होंने उसका समर्थन किया। कांग्रेस पार्टी के ब्रीर सदस्य थे ग्राप चाहें तो मैं सबके नाम पढ़ सकता हूं। कम्युनिस्ट पार्टी के सदस्य थे सरज पांडे। श्राज मेरे कम्युनिस्ट मित्र इससे सहमत होंगे, यहां नहों हैं, मैं जानता हूं मगर सरजू पांडे ने कहा कि धारा 370 तो पहले खत्म हो जानी चाहिए थी। छागला साहब विदेश मंत्री बनकर युनाइटेड नेशंस में कश्मीर का मामला रखने के लिए गए थे। उन्होंने कहा था कि धारा 370 खत्म होनी चाहिए। किसी ने उन पर यह ग्राहोप नहीं लगाया कि वह जम्म-कश्मीर की बिगड़ती हुई स्थिति के लिए जिम्मेदार हैं। क्या इम सवाल पर ईमानदारी से मतभेद नहीं हो सकते ? क्या यह सच नहों है कि यह धारा एक मनोवैज्ञानिक दीबार खड़ी करती है ? क्या यह सच नहीं है कि इस धारा का ग्राधार लेकर ग्रीर लोग भी ग्रपने लिए विशेष स्थिति को म्पंग कर रहे हैं। ग्राप पंजाब की राजनीति को जरा गहराई ते देखिए। यह मांग की जा रही है कि जम्म्-कश्मीर में तो पूरे प्रदेश को एक विशेष स्थिति दी गई है, ग्रब पंजाब के बारे में भी स्वर सुनाई दे रहे हैं कि पूरे पुजाब को नहीं, पंजाब में रहने वाले एक को विशेष स्थिति दी जाए। वर्ग क्यों दिना जाना चाहिए? इस भारत में सब राज्यों का स्वरूप समान होना चक्षक्षए । सबके अधिकार बराबर होने चाहियें।मुझे याट है एक बार यह मामला फिर ल्डा। पंडित जी ने उत्तर दिया कि धारा 370 िस रही है, घिसते-विसते विस जाएगी। यह नहीं कहा कि धारा 370 बनी रहेगी, मैं इसकी रखने पर तुला हुन्ना हुं। विस रही है, विस जाएगी यह एक दिष्टकोण है। इस बारे में इकारे और जनता नेशनल फंट में प्रामाणिक मतभेद हैं। भगर हक उन मतभोड़ों का खाभ न तो काश्मीर में जो भारत विद्योधी तत्व हैं उन्हें उठाने देंगे;

न श्रापको जठाने देंगे। श्राप इनका लाभ जठाने की कोशिश कर रहे हैं। श्राप नेशनल फांट पर यह श्रारोध लगा रहे हैं कि हम उन्हें समर्थन दे रहे हैं श्रीर हम 370 धारा को समाप्त करने की बात कर रहे हैं। 370 समाप्त करने की बात हमारी नीति के खिलाफ नहीं है।...

श्री एन० के० पी० साल्बे: ग्रटल जी, ग्रापने जो पढ़कर सुनाया वह सही है, वह ठीक है, ट्रांजिशनल प्राविजन है 370, वह सही है। ग्रापने जो कहा यह सब मालूम है। बुनियादी सवाल जिसको ग्राप को ऐड्रेस करना चाहिए, उसमें हमारी कोई एचि नहीं है कि ग्रापमें ग्रीर उनमें मनभेट हो।

श्री ब्रटल बिहारी वाजवेयी : प्ररी रुचि है।

श्री एन०के०पी० साल्वें : हिन इस-लिए नहीं है कि हम श्रभी इलेक्शन नहीं चाहते । चलिए कुछ दिन तो चलिए कम से कम श्रीर श्राप लोगों को तोड़ने कै लिए हमारी जरूरत नहीं है । लेक्नि सवाल जो श्राप उठा रहे हैं श्रीर श्रापका सवाल जो टच किया मुझे कि प्रामाणिक मतभेद हैं, तो मैं एक सवाल उठाना चाहता हूं ... (अयवधान)

श्री सटल बिहारी वाजपेयी: श्रापने बहुत श्रन्छा सवाल पूछा। मैं इस पर श्राना चाहता था। 370 पिछले 40—42 साल बनी रही। हालत क्यों बिगड़ी? 370 हट गई इसलिए हालत नहीं बिगड़ी? 370 रहते हुए ही हालत बिगड़ी। हो सकता है 370 पहले खत्म कर दी जाती जो यह हालत न होती।

श्री विट्ठलराव माधवराव जाघव : तीन कहीने में सबसे ज्यादा विगड़ी । ...(ज्यवधान)

श्री श्रटल बिहारी वाजपेशी: हैं साल्वे साहब, मैं विवाद में नहीं पड़ना चाहता हूं। मगर इस विवाद में हमारे कांग्रेस के मिलों ने कुल मिलाकर जो रचनात्मक भूमिका निभाई उसे निभाते हुए भी उन्होंने एक तरफ हमारे मण्तः साहब

[भी ग्रटल बिहारी वाजपेयी]

को निशाना बनाया ग्रीर दूसरी ग्रीय गवर्नर पर बड़े जवरदस्त हमले किए श्रीर उस इमले में भी बी.ने.पी. को लपेटा गया। अरे गवनर नियुक्त करना हमारे हाथ में नहीं है।

श्री माखन लाल फोतेदार : ग्रापके हाथ में बहुत कुछ है।...(व्यवधान)

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Kindly listen, please.

SHRI V. NARAYANASAMY: is your nominee. It is in your hands. (Interruptions) ...

श्री विट्ठलराव मध्यवराव जाघव: आप करवा सकते हैं आप हाथ पकड़कर करवा सकते हैं ... (व्यवधान)

ठाफ्टर खगतपाल सिंह (सध्य प्रदेश): त्रापकी पार्टी का मास्टर रोल है ... (ध्यवधान)

श्री ग्रहल बिहारी वाजवेयी : महोद्रय, जम्मु-काश्मीर के गवर्नर जगमोहन को किसने ह्रटाया ? क्यों उनको हटाया ? वह वहां श्रुच्छा क्राम कर रहे थे। फारुख अञ्दुल्ला भो उनसे सतुष्ट थे । यह बात ग्रलग है कि गवनेर जगमोहन ने फारुख ग्रब्दुल्ला को बरखास्त किया था लेकिन यह भी सच है कि उन्हीं गवर्नर ने फारुख ग्रब्दुल्ला को शपथ दिलाई थी। दोनों मे मित्रता भी । गवर्नर जगमोहन को काश्मीर से बुलाकर एक बड़े पुराने सेनापति को काममीर मे लाने की क्या जहरत थी ? जबरत एक ही थो कि दिल्ली मे भारतीय जनता पार्टी का सामने करने के लिए उनको कोई योग्य उम्मीदवार नहीं मिल रहा था श्रीर श्राप जगमोहन को खडा करना चाइते थे ... (व्यवधान)

महोदय, में जिम्मेदारी से बोलता है। फोतेदार जी मुझे टोकिए मत, मेरे पास बहुत जानकारी है। तब श्री जगमोहन बढ़े सैक्यलरवादी थे। भ्रगर नेशनल फट **की स**रकार ने उन्हें काश्मीर की बिगड़ती **स्थि**ति को संभालने के लिए भेज दियातो जन्म कारण ने संप्रदायवादी तो नहीं हो

गए ? मुझसे सलाह ली गई थी । इमारी पार्टी से सलाइ ली गई थी । और भी नाम थे । हमने कहा कि ऋगर ऋाप जगमोहन को भेज रहे हैं तो हमे कोई **प्रेतराज नही है । उनकी योग्यता है, उनकी** सक्षमता है। यह कोई छिपाने वाली बात नहीं है, यह सही है ग्रीर इसिलए ग्रापने उनको पहले वहाँ भेजा था । मैं कोई छिपाने की बात नहीं करता । मगर फसला सरकार का फैसला था।

त्रा एन० के० पी० सांत्वे : वह घवरा गये ग्रापके कहने के बाद। एक मिन्ट मे चलता कर देंगे स्नाप उन्हें।

श्री ग्रटल बिहारी वं जपेयी : साल्वे ाहव अब भ्राप थोड़ा गम्भीर हो जाइये। भ्रब कहा जा रहा है कि जगमोहन जब तक कांग्रेस के साथ थे, कांग्रेस सरकार के साथ थ तब तक वह पूरे सेक्युलरवादी थे, मगर जब वे नेशदल फंट का संसर्ग हुम्रा है तो साम्प्रदायिकता के कीटाण विषाण ने उनकी भी लपेट दिया । इसके लिए बात एक यह कही गयी जो बहुत आपत्तिजनक है। सर्वदलीय बैठक हो रही थी उसमे कहा गया कि जगगोहन को इतनी भी समझ नहीं है कि उनसे मिलने के लिए राज भवन मे कुछ लोग क्राये, वह थे तो मसलमानीं मगर हिन्दू वेश लेकर आये और उनसे जगमोहन ने मुसलमानों के बारे मे पता नहीं क्या-क्या बातें की । वह ऐसे चतुर थ जो मिलने ग्राये थे कि वे टेप रिकार्ड करके जा रहे थे ग्रीर फिर उन्होंने लौट कर जाकर सब जगह टेप रिकार्ड बजाया । मेरे मित्र श्री जार्ज फनाडीज श्रीनगर गये थे, हमारे और सदस्य गये थे । हमने इस बारे में पता लगाने का प्रयत्न किया। ऐसी कोई घटना नहीं हुई है, ऐसा कोई टेप रिकार्ड मौजूद नहीं है। क्या इस तरह की बातें कहीं जायें ? जगमोहन को नियुक्ति के बारे में यह प्रचार किया गया। वस्वई के एक साप्ताहिक ने लिखा कि उन्हें बीठजेठपी ०ने नहीं, भ्रार०एस०एस० ने भेजा है।

श्री वीरेन्द्र वर्मा फोतेदार साहब के पास टेप है वह ।

श्री श्रटल बिहारी वाजपेयी : मुपती शाह्य और ग्रहण नेहर, जगमोहन को लेकर

ग्रार्प्सिप्स के नोफ दवरस के पास गये कि इनको श्राशीवाद दो । देवरस जी ने कहा, "जाओ मेरा स्नाशीर्वाद है।" यह बम्बई का साप्ताहिक लिखता है। जगमोहन की नियुक्ति की घाटो में पहले इतनी प्रतिक्रिया नहीं थी। माफ करिये, घाटी में ऐसे लोग हैं जिन्मे बड़ी संख्या में मुसलमान भी हैं जो जगमोहन के काम से प्रभावित थे लेकिन जब उनके कान में यह जहर घोला गया कि यह तो भार एस ० एस ० के नामिनी हैं श्रीर यह कत्ले ग्राम करने के लिए ग्राये हैं--उनके जाने के दिन एक कल्ले-ग्राम हो भी गया--यह जांच का विषय है, मुफ्ती साहब सदन को विश्वास में लें--इतने बड़े पैमाने पर तलाशी लेना, इतने बडे पैमाने पर लोगों का मारना, यह कैसे हुद्धा ? क्या यह पूरानी सरकार तय करके गयी थी? लेकिन यह धब्बा भी जगमोहन के माथे पर लग गया।

उपसभाध्यक्ष जी, एक बात मैं कहना चाहूंगा कि डा० फारुख ग्रब्दुल्ला को जगमोहन भले हैं। पसन्द न हो लेकिन डाक्टर साहब को उस समय इस्तीफा नहीं देना चाहिये था।इस देश का चलन रहा है कि गवर्नरीं के नाम बताये जाते है, मुख्य मंत्रियों की स्वीशति नहीं ली जाती। इस चलन से कांग्रेस पार्टी भी बरी नहीं है। अगर डाक्टर फारुख अब्दुल्ला को अपना विरोध प्रकट करना था तो उसके और तरीके भी हो सकते थे। इस समय जो कश्मीर की घाटी में लड़ाई चल रही है उसमें कोई मैदान छोड कर नहीं ग्रा सकता। (दयवधान) मैं मानता हं फारुख साहब ने कह दिया था कि यह अयेंगे, मुझ से उन्होंने नहीं कहाँथा.... (व्यत्रधान)

श्री याखन लाल फोतेंबार: ताज्जु है, गवनं मेंट को ग्रालरेंडी मालूम था इस बात का कि श्रगर उनको भेजा जायेगा तो इस्तीफा दे देंगे।

श्री भ्रष्टल बिहारी वाजवेयी : गवर्नमेंट को मालूम था मुझे तो नहीं मालूम था । मुझे जो मालूम था वह इतना है कि फारुख साहब मिलने आगे थे, कई नामों की चर्चा हुई । उन्होंने कह 'क अध्योहन साहब को हम पसन्द नहीं करते । मगर मैं यह नहीं सोचता था कि अगर जगमोहन को भेज दिया गया तो वह इस्तीफा देने तक चले जायेंगे । वह ठीक नहीं हुआ । मुझे लगता है इस समय जम्मू-कथमीर में राजनीतिक गतिविधि को आरम्भ करने की जरूरत है। यह केवल गोली का मुकाबला गोली से करने से काम नहीं बनेगा । जो आंतक बादी हैं, जो विघटनकारी हैं, जो वश्मीर को भारत से पृथक करना चाहते हैं उनका बृढ़ता से सामना भी करना पड़ेगा लेकिन उन्हें अलग-थलग भी करना पड़ेगा।

मैं मानता हूं कश्मीर में एक प्रानी परम्परा है, सूफी परम्परा । मुझे श्रच्छा नहीं लगा जब फोतेदार माहब कह रहे थे कि सन श्राफ द साइल । अगर सन श्राफ द सॉयल कोई है तो हम सब हैं ग्रौर ग्रगर सॉयल कोई है तो भारतमाता की धरती है, यह कश्यीर की ग्रनग धरती नहीं हो सकती । मगर सुकी परम्परा को जगाना होगा। एक जनन सवार हो गया है। यह जनन इसलिए सवार हुआ है, जैसा शिव शंकर जी कहरहे थे कि वहसंख्यक समाज में एक फंडामेंटलिज्म पैदा हो रहा है। यह ठीक नहीं है । थोड़ी प्रतिक्रिया हो रही है भीर इस प्रतिक्रिया के लिए कौन दोषों है, मैं इसमें इस समय विस्तार रो ज🎮 नहीं चाहता हूं।

SHRI MAKHAN LAL FOTEDAR: 1 did not want to use the word 'Muslim'. It does not behove. By 'the son of the soil' I meant that a Kashmiri Muslim should be the buffer between the country and Kashmir.

श्री श्रटल बिहारी वाजपेयी: महोवय फण्डामेंटलिज्म किसी का हो उससे लड़ना पड़ेगा। फण्डामेंटलिज्म माइनोरिटी श्रीर मेजोरिटी का नहीं चलेगा। इस देश को स्रधारवादी होना है श्रीर भविष्योत्मुख होना है। मगर मुझे श्रफ्तों है कि जो सेक्लरवाद की सबसे ज्यादा बात करते हैं जब उनको फैसला करना होता है श्रीर विशेषकर जब चुनाव नजदीक होते हैं तो फैसले ऐसे करते हैं जिनसे सैक्लरवाद मजबूत नहीं होता। सैक्लरवाद को नापने के गज शलग-श्रलग नहीं हो सकते। तराज

[श्री ग्रटल बिहारी वाजपेयी] एक होगा भौर उस तराजु के पलड़े बराबर रखने पड़ेंगे । लेकिन हम चूके हैं ग्रौर जम्म ग्रौर काश्मीर में भी चूके हैं। श्री भंडारे जी सभी यहां हैं नहीं, उन्होंने ग्रच्छा भाषण किया । श्री तोरथ राम ग्रामला उस तरफ बैठते थे. उन्होंने जब काश्मीर की विगड़ती हुई स्थिति के बारे में कहातो श्री चिदम्बरम् ने वहां जाकर उनको डांटा । तब चुनाव नहीं हुए थे, नेशनल फण्ट ग्रस्तित्व में नहीं ग्रायो था। डा॰ फारुख ग्रब्द्रला ने उस समय कहा था कि जम्म-काश्मीर में युद्ध जैसी स्थिति हो गई है। फारुख माहब को शिकायत है। उन्होंने कहा कि यहां के ग्रखबार जहर उनल रहें हैं, उल्टो-सोधी बातें लिख रहे हैं, मैं इन पर ग्रंकुश लगाना चाहता हं, लेकिन सारे देंश में बवण्डर खड़ा हो गेंगा, उनको शिकायत है । फारुख साहव के दिल में जो दर्द है उपको हम समझ सकते हैं। उस दर्दके साथ जब तक सारे देश का दर्द नहीं जुड़ेगा तब तक समस्वाका समाधान नहीं हो सकता है । राजनीति करने के लिए, वोट की राजनीति करने के लिए, बहुत वक्त पड़ा हुम्रा है । काश्मीर के साथ खिलवाड न करें।

प्रधानमंत्री की बड़ी मुश्क्लि है। प्रधानमंत्री अगर सब की राय लेकर चलना चाहते हैं तो कहा जाता है कि उनकी कोई नीति नहीं है । नीति बनाकर चलें तो कहा जाता है कि नीति पहले बना ली है तो हमारी राय लेने की क्या जरूरत है: चिल भी मेरी, पट्ट भी मेरी, यह नहीं चल सकता है। स्राज श्री शिवशंकर जी ने कहा कि वार फोबिया पटा किया जा रहा है और यह भी कहा जा रहा है कि यह गवर्नमेंट वीक है। प्रधानमंत्री जोर से कहते हैं कि पाकिस्तान की चनौती का मंह तोड़ जवाब दिया जाएगा। एक तरफ तो कहा जाता है कि वार फोबिया है और अगर वे नहीं कहते तो कहा जाता है कि यह गवनंमेट बीक है। बार-बार वोक मत कहिए। ग्राप जानते हैं, गवनंमेट वीक नहीं है, देश वीक नहीं है। इस देश को शक्तिशाली बनाने में भ्रापका भी योगदान है, बड़ा योगदान है। प्रगर जब ग्राप वार-बार वीक कहते

हैं तो कहीं पड़ौसी को भ्रम न हो जाय ग्रीर वह गलती न कर बैठे ग्रीर क्या काश्मीर घाटो में इस बात का प्रच्छा ग्रसर होता है कि केन्द्र में जो नई सरकार द्धाई है वह किसी मायने में कमजोर है? किस मायने में कमजोर सरकार है ? क्या बन्द्रक का उत्तर बन्द्रक से देने के लिए बहत बड़ी वहादुरी की जरूरत है? बहादुरी की जरूरत नहीं है। मगर यह सरकार नये ढंग से समस्याभों को देखना चाहती। है। उसके साथ कुछ मामलों में मतभेद होते हए भी जिस ईमानदारो से कश्मीर के सवाल ग्रीर पंजाब के सवाल को हल करने की सरकार कोशिश कर रही है, उसकी तारीफ होना चाहिए, उसमें ईमानदारी से योगदान दिया जाना चाहिए।

स्रब चुनाव समाप्त हो गये हैं। सरकारें बन गई हैं। स्राप विगाड़ना जब गुरू करेंगे तब होगा। लेकिन यह प्रध्न ऐसा है जिसमें मिलकर बैठने की जरूरत है। मुझे खुशी है कि इसका स्रारम्भ हुझा है, सही दिशा में कदम उठाये गये हैं। एक समिति बनी है, उस समिति में सच्छे लोग हैं। उनका दृष्टिकोण रचनात्मक है। श्री जार्ज साहब को यह जिम्मेदारी सौंपी गई है...(ज्यवधान)।

श्री विट्ठलराव माधव राव जाघव : हमें पता नहीं कि वे कोग्रांडिनेटिंग मिनिस्टर हैं या क्या हैं ?

श्री मदल बिहारी वाजपेयी : थोड़ा इंतजार कीजिए, मापको सब पता चल जाएगा।

मेरा निवेदन है कि एक नई पहल की गई है, नई शुरूगात की गई है। इसमें श्री राजीव गांधी का भी योगदान है। काश्मीर में जो कुछ हुआ वह ग्रन्छा नहीं था। मगर बार-बार उसको दोहराने की ग्रावश्यकता नहीं है। ग्राइये, हम सब मिलकर एक नया ग्रध्याय ग्रारम्भ करें और जैसा शिवशंकर जी ग्रार श्री भंडारे जी ने भी कहा कि ग्राज दुनियां के लिए काश्मीर घाटो में जो राष्ट्र विरोधी तत्व है उनके लिए सदन की तरफ से एक संवेश जाना शाहिए कि भारत ग्रपने जोवन कुष्यों पर दृढ़ है, भारत एक

प्रसाम्प्रदायिक राज्य रहेगा। भारत कभी धियोकसी नहीं बतेगा, भारत में कभी मजहबी राज नहीं होगा, भारत में हर नागरिक को बराबर का ग्रधकार दिया जायेगा। मगर किसी भी कीमत पर भारत के किसी हिस्से को भारत से ग्रलग होने की इजाजत नहीं दो जायेगी। इसके लिए जो भी बलिदान करना पड़ेगा वह सारा देश करेगा। धन्यवाद।

रेल मंत्री (श्री जार्ज फर्नाडीज) उपसभाध्यक्ष जी, कश्मीर की समस्या पर कुछ ऐसे मुद्दे हैं जिन पर हम सब लोगों की सहमति है, चाहे सदन के किसी भी हिस्से में हम बैटते हों। इस बात में कोई विवाद की गुजाइश नहीं है कि कश्मीर की समस्या ग्रित गंभीर है। मेरी खुद की यह राय है कि यह इतनी गंभीर है जिसका पिछले 42 वर्षों के इतिहास में दूसरी किसी भी परिस्थिति से तुलना नहीं की जा सकती है। इस देश पर विदेशो द्धाक्रमण हुए मगर तब हम शत को पहचानते थे और उसका सामना करने के लिए सारा देश एक ग्रावाज से खड़ा हो गया। कश्मीर में जो स्थिति है उसमें एक तरफ से तो विदेशी शक्ति का हस्तक्षेप है। कल ही जब इस विषय पर हम लोग लोकसभा में बहस कर रहे थे ठोवा उसी समय मुजक्कराबाद में, पाकिस्तानी हिस्से में, पाकिस्तान में जो कश्मीर का हिस्सा है, वहां पाकिस्तान की प्रधानमंत्री की ग्रोर से यह भी कहा जा रहा था कि कश्मीर मे जो अलगाव-वादी शक्तियां हैं उन्हें हम हर प्रकार का सहयोग देंगे।

SHRI VISHVJIT P. SINGH: I am sorry I have to interrupt. The Minister has said just now:

पाकिस्तान में जो कश्मीर का हिस्सा है, इसको पाकिस्तान के कब्जे में जो कश्-मीर का हिस्सा है यह कहना चाहिए। Please make it clear. We do not want any wrong message to go.

श्री जार्ज फर्मांडीज: मैं प्रपने शब्दों को दुरूस्त करना चाहता हूं। पाकिस्तान के कब्जे में जो कश्मीर का हिस्सा है... श्री राम चन्द्र विकल भारतका हिस्सा है।

श्री जार्ज फर्नाडीज: जो भारत का हिस्सा है वहां पाकिस्तान की प्रधानमंत्री की स्रोर से यह बात कही गई कि गाववादियों की हम हर प्रकार को मदद करेंगे श्रीर कश्मीर के मसले को जहां भी उठाया जा सकता हो वहां उठाने का काम करेंगे। उपसभाध्यक्ष जी, दूसरी ग्रोर कश्मीर में ग्रलगाववादियों ने न केवल काफी भ्रपनी ताकत बढाई है वल्कि उस ताकत का कितना इस्तेमाल होता है इसका श्चनभव प्रत्यक्षरूप में ग्रभी पिछले हफ्ते में जो देश के तमान राजनैतिक दलों का एक प्रातिनिधिमंडल वहां पर गया या उस प्रतिनिधिमंडल के सदस्यों को हुग्रा। ग्रब कोई यह कह सकता है कि यह अभी हुग्रा ग्रनुभव है ग्रीर तीन महीने पहले जाने में कोई तकलीफ नही होती थी।

उपसभाध्यक्ष जी, मैं उस विवाद में नहीं जाना चाहंगा क्योंकि अतीत की चर्चा यदि हम करेंगेतो फ़िरकहां से वह चर्चा हम लोग शुरू करें यह बहुत बड़ा परेशानी का विषय बनेगा श्रीर उसके चलते उन विवादों को फ़िर यहां छेड़ना पड़ेगा जिन विवादों को टालना चाहिये । यह मेरी राय है कि एक स्थिति का सामना करने के स्थाल मे आज हम लोग यहां पर इस बहस को चलारहे हैं। मुझे खुशी हैं कि सदन के तमाम सदस्यों से जिन्होंने भी ग्रभी तक इस बहस में हिस्सा लिया है यह बात बहुत ही साफ तौर पर कही गई कि समुचा राष्ट्र इस प्रक्रन को हल करने के सरकारी प्रयासों के साथ खड़ा है । भंडारे साहब का जो यहां ५र भाषण हुआ। उस में उन्होंने इस बात को मजब्ती से दोहराने का काम किया कि सरकार यह न समझे कि इस प्रक्न को हल करने के लिए वह अकेली खड़ी है बल्कि यह मान कर चले कि सारा देश और हम सभी लोग सरकार के प्रयासों के साथ जुड़े हुए हैं। यह मामला केवल इसी कात तक सीमित नहीं है बल्कि कई दिनों का जो प्रयास रहा प्रधानमन्ती ने इस पहल की, सारे राजनीतिक दलों ने सहयोग दिया श्रीर

[श्री जार्ज फर्नाडीज]

Discussion on

उसी प्रयास का यह नतीजा है कि क्राज एक सर्वदलीय कमेटी है जिसमें पक्ष-विपक्ष, सरकारी पक्ष, सरकार के संपर्धा वाले पक्ष सभी के प्रतिनिधि बैठे हैं। यह सभी सामहिक तौर पर इस प्रयास में लगे हैं कि कश्मीर की स्थिति को कैसे हम लोग मात करें। कई मुझावों की भी चर्चा पिछले कई दिनों में हुई है और यह सुझाव कश्मीर में जो जमीन पर ग्राज परिस्थिति है उस परिस्थिति को मद्दे नज़र रख कर उसका ब्रध्ययन करने के बाद ही ब्राए हुए सुझाव हैं। कश्मीर में केवल प्रशासनिक तौर तरीकों से समस्या का इलाज नहीं है, इसमें हम सभी लोगों में सहमति है, कहीं कोई विवाद के लिए इसमें गंजाइश बिलकुल नहीं है। कश्मीर में राजनीतिक प्रक्रिया, पोलिटिकल प्रोसेस जो संवैधानिक प्रक्रिया होती है, उस प्रक्रिया को जल्द से जल्द शरु करना चाहिये । इसके बारे में कहीं कोई विवाद नहीं । मैं यह भी मानता हूं कि अगर राजनीतिक प्रक्रिया को शुरू करना हो तो उसने पहने वहां पर राजनीतिक कार्य भी शरू करने की ग्रावश्यकता है, इस पर हम मत्र लोग सहमत हैं । हम लोगों को अभी यह अन्भव हुआ, हम लोग श्रीनगर गये थे। वहां के लोगों स वार्ते हुई, प्रशासन चलाने वालों ने ग्रीर जो मिलने आए थे अलग अलग लोगों स मिलने भ्राए थे उनमे बातें हुई । हम तो बाहर जा कर कुछ लोगों से मिले थे मगर जो बाहर नहीं जा अके थे उनसे भी मिलने के लिए कुछ लोग श्राए थे। तो प्रशासन अति वालों स जो बार्ते हुई ग्रीर जो वार्ते सुनाई गई उनसे एक चीज तो सभी के अनुभव में आ गई कि कश्मीर में आज किसी भी प्रकार का राजनीतिक कार्य, कश्मीर के उस हिस्स में जिसको हम लोग कश्मीर की खाड़ी कह कर मानते हैं विलक्ल ही ठप्प है। और एक वजह जिसमे कि लारे अलगाववादी आज सारे मैदान को अपना ही मानकर चलने का प्रयास कर रहे हैं वह यह भी है कि राजनैतिक कार्य, राजनैतिक दलों का हो या ऋौर किसी प्रकार के जनसंगठन का हो, उदाहरण के लिए ट्रेड यूनियंप होती हैं, काश्मीर में बहुत मञबूत ट्रेड यूनियन ग्रांदोलन हैं, वहां के सरकारी कर्मचारियों का जो संगठन

है वह देश के सौर किसी सुबे में ऐसे जो संगठन होते हैं उनसे मजबूत संगठन नाना जाता है, भगर भाज है सभी चुप हैं, वल्कि इस बात को कहते हैं कि हम कुछ भी करन की स्थिति में ग्रंपने को नहीं पा रहे हैं। मैं उनके अनेक नेत ओं से मिला, श्रीनगर में मिला पिछले हफ्ते भ्रौर उनसे जब यह बात छेड़ी गयी कि ठोक है राजनैतिक सवाल है, राजनितक समस्याएं हैं, लोगों में गुस्सा है, नाराजगी है, आतंक है, ये सब चीजें अपनी जगह पर ठीक है मगर भ्राप लोगों की अपनी जो समस्याएं हैं कम से कम उन समस्याओं को लेकर क्यों नहीं मावाज उठायी जाती है। क्य ऐसी कोई बात है कि चुंकि ग्रलगावाद का एक ऋभियान चला है इसलिए भ्राप लोगों की कोई समस्या नहीं बची है तो उन लोगों ने बहुत स्पष्ट शब्दों में कहा कि हम लोगों की हिम्भत नहीं हो रही है कि आज हम अपनी किसी वात को लेकर खड़े हो जायें ग्रौर जब मैंने यह पूछा कि हिम्मत नहीं हो रही है इसके पीछे क्या प्रशासनकी तरफ़ से कोई हरकत है, वहां से कोई डर है, तो बात इस तरह सामने आ गयी कि प्रशासन संडर नहीं है। डर यह है कि हम आज लोगों के बीच में जाकर किसी भी ऐस मुद्दे को छेड़ने की स्थिति में नहीं है जो म्रलगावादियों की तरफ़ ते उठ,ये हुए मुद्दों के बाहर का मुद्दा हो । मैं इसलिए इस ग्रन्भव को सदन के सामने रख रहा हं कि राजनैतिक कार्य, राजनैतिक प्रत्रिया को शरू करने के पहले जिन राजनैतिक कार्धी को गुरू करने की आवश्यकता है इन्हें शरू करना ग्रत्थावस्थक है क्योंकि इसके बगैर कोई राजनैतिक प्रक्रिया, पोलिटिकल प्रोक्षेत्र वहां पर शुरु होना श्रौर श्रामे बढ़ना मेरी श्रपनी राय में श्रमुंभव हो जायेगा । लोगों की समस्याएं हैं, जिनका हल होना भी जहरी है, शायद राजनैतिक कार्य को भी शुरू करने पहले . . .

श्री राम भ्रवधेश सिंह (विहार) : राजनैतिक कार्य से भ्रापका क्या मतलव

श्री जार्जफ़र्नाडीज: पोलिटिकल एक्टिविटीज या रानैतिक कार्य का मतलव लोगों के बीच मे जाना, उनकी समस्याग्रों के बारे में जो उनकी ग्रमनी भावनाएं हैं उनको समझना, उन्हें प्रशासन तक पहुंचाने का कार्य करना, उनके लिए लड़ना, जहां कोई एसी ताकतें ग्राज मैदान में कम करती हैं जो अलगावाद से ग्रपने को जोड़े हूए हों, जो काश्मीर को ग्रलग करने की बात करती हों उनसे टकराना, वैचारिक तार पर उनसे टकराना, ये सारे कार्य राजनैतिक कार्य हैं।

SHRI SYED SIBTEY RAZI: Mr. Minister, who will go there? You have dissoved the Assembly, you have dissolved the Legislative Assembly. Who will go to the people?

है उपसभाध्यक्ष जी कि माननीय सदस्य इस बात को समझ नहीं पा रहे हैं। राजनैतिक कार्य केवल चुने हुए लोगों तक सीमिन नहीं रहता है और हिन्दुस्तान में आज जुछ हम लोगों में, सभी लोगों में कुछ कमजोरी पैदा हो रही है कि हम लोग यह मानने लगे हैं कि विधानसभा और लोक सभा या किसी अन्य किसी सदन में हम नहीं पहुंच गये हैं तो फिर हमारी कोई औकात नहीं है, हैसियत नी है और हमारे थिए कोई काम नहीं बचा है सिवाय इसके कि कुछ सदनों में जाकर अपनी बात नहीं (व्यवधान)

शी िठटलराव माधारीक जाधकः चुने हुए लोगों का मुख्य कार्य यही होता है जो आपने अभी बनाया (व्यवधान) यह उनके तक सीमित नहीं रहता, यह बात सच है मगर उनका मुख्य कार्य यहीं होता है ...(व्यवधान)

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): All these points have been raised in the discussion. Please take your seat.

ो जार्ज फर्नाडीज: जपसभाध्यक्ष जी, राजनीतिक होने हैं, इसलिए हम यहां पर पहुंच सकते हैं। ग्रगर राजनीतिक कार्यकर्तान होते, तो फिर हम लोग यहां पर पहुंचने में ग्रसमथ है। हम विश्वास करते हैं कि माननीय सदस्य इस बात को जरूर मानगे।

तो इसलिए मेरे कहने का मतलव केवल इतना ही है कि अगर राजनैतिक प्रिंक्या को चलाने का काम करना हो, तो वह राजनैतिक कार्य का स्वरूप(ड्यवधान) अलगाववादी राजनैतिक कार्य को हमें निश्चित तौर पर समाप्त करना होगा।

श्री राम श्रवधेश सिंह: माननीय मंती महोदय जी ने खुद कहा कि जनता या ट्रड यूनियन का कोई सेक्शन या कोई पोलिटिकल वर्कर इस स्थित में नहीं है कि ग्रपनी समस्या को नेकर सड़क पर कोई बात कहे, यह बान खुद मंजूर करते हैं। प्रशासन से कोई बाधा नहीं पड़ रही है, यह वह खुद कर रहे हैं। तो फिर राजनैतिक कार्य किस तरह से कैंस शुरू किया जाए, यह मंत्री महोदय बतायें?

डा॰ रत्नाकर पण्डिय (उत्तर प्रदेश) आपकी बात टेलीविजन पर नहीं आ रही है।

श्री जार्ज फर्नाडीज: उपसभाध्यक्ष जं., में इस बात को मानने के जिए तैयार नहीं हूं कि राजनीतक कार्य के बार में स्माज हम लोगों को नये सिरे रो कोई भी समझमें की जरूरत है!

श्री ाम अवधेश फिहः आप अपनी रोशनी में ही वताइयेना कि आप कौनसा काम करना चाहते हैं ?

श्री जार्ज फर्नाडीज: तो, हम यह मान कर के चल रहे हैं कि जो राजनैतिक दल जम्मू-कश्मीर में अपनी-अपनी शिवत के साथ, अपनी-अपनी ताकत के साथ काम कर रहे थ और जिनका काम पिछले कई दिनों से ठप है, यह बात आज बहुत स्पण्ड है, तो उस कार्य को उन राजनैतिक दलों के माध्यम से, उनके कार्यकर्ताओं के माध्यम से और उन संगठनों के जरिए भी, जो जनता के प्रश्न विशेष को लेकर काम करने

[क्षी जार्ज फर्ना होज]

बाले संगठन हैं, जिनमें मैंने मजद **अांदोलन, ट्रेड** यूनियन का तो यह 🥍 पर जिक्र भी किया, हम चाहेंगे कि इती सब को सिक्रिय करने की दिशा में हम लोग मजबून कदम वहां पर उठायें ग्रौर उसके लिए सभी लोगों को जुटा कर, सारी ताकतों को जुटा कर, जैसा कि क्राज यहां वह विभाग जिसे सरकार न बनाना तय किया कि जम्मू कश्मीर पर ग्राज जो ग्रापित ग्राई है, इस मसले के सारे कामकाज को कोग्राडिनेट करना, इस पर जो एक सलाहकार समिति सभी लोगों को मिल कर यहां पर वनाई है और वह जो एकता हम लोग यहां देख रहेहैं, तो उसी प्रकार की एकता को कश्मीर में भी सभी लोगों को एक साथ नेकर उस प्रक्रिया को शुरू करने का काम, उपसभाध्यक्ष जी, हमें करना है ग्रौर उस काम को हम ग्रभी शुरू करने की योजना को बनाने में लगे हुए हैं।

श्री राम अवधेश सिंह: क्या सवाल किया और क्या जवाब आया।

श्री जार्ज फर्नाडोज: मेंने बताया कि कुछ लोगों की तात्कालिक समस्यायें हैं, जिनके हल की भी जरूरत है। एक तो जैसा अभी अटन बिहारी वाजपेयी जी ने कहा कि अगर अलगाव वादियों की तरफ से बंदूक की बात होती है, तो फिर बंदूक का जवाब केवल बंदूक से ही देकर काम नहीं बनेगा। लेकिन बंदूक तो चलती है, और दोनों तरफ से चलती है, कई निर्दोष लोगों को भी दोनों तरफ से इस वक्त बंदूक के चलते, अपनी जान से हाथ धोने पड़ रहे हैं, अनेक लोग घायल हुए हैं। अनेक लोग अनेक किस्म की परेशानियों में फंसे हुए हैं।

श्री राम अवघेश सिहः इस भयावह स्थिति को आप कैसे दूर करेंगे, यह बताइये आप? यह राजनैतिक कार्यक्रम कब गुरू होगा, इसका जवाब अभी नहीं दे रहे हैं। यह तो सारी बहस का केन्द्र बिदु-आपने कहा कि राजनैतिक काम शुरू करना वाहिए, राजनैतिक काम शुरू

करने में भय बाधा है। तो भय दूर करने के खिए जो ठोस उपाय हैं, उसको भी आप बताइये। और उपसभाध्यक्ष जी, इसके चलते जो लोगों को तक फि है, उसे दूर करने के लिए भी सरकार ने कुछ ठोस काय हाथ में लिया है। अभी जब हम श्रीनगर पहुंचे तो लोगों ने जो शिकायतें बतायीं, प्रशासन की ओर से भी इस मामले को लेकर जिन मुहों को बताया गया तो लोगों की उन तक लीफों को दूर करने के लिए सरकार ने अभी कदम उडाए हैं और मुझे विण्वास है कि उसका कुछ श्रव्हा असर कायमीर की स्थित पर निश्चित तौर पर होगा।

महोदय, धगर काश्मीर के विकास की बात कही जाय तो एक प्रश्न उटाय जा सकता है कि इस पर ो दीर्थकारीत बहस हो सकती है क्योंकि तत्काल जे परिशिषति है, उसमे विकास के कौनर प्रक्रम को उठायाजा रहा है जहां कि वोई राजनीतिक कार्य नहीं है, जहां किसी प्रकार का काम नहीं है वहां विकास की कीनसी बात हम छड़ रहे हैं। मगर यह म इसलिए छड़ रहा है क्योंकि काएभीर की समस्या को लेकर जिस चीज को हम कहते हैं उसके पीछे जो सबसे बड़ी दो-तीन शिकायते हैं, उनमे भेरी राय मे सबसे पहली और सबसे बड़ी शिकायत यह हैं कि विकास का काम जिस रफ्तार से होना चाहिए था वह कभी नहीं हुआ।। साध हो एक प्रकार का मानस वहां बना हुत्रा है कि हम लोगों के साथ घोखः हुन्ना है। प्रब यहां में कुछ बात कहूं तो ऐसा न समझा जाय कि इस बात को मैं । किसी को परेशानी मे डालने के लिए कह रहा हूं, मगर इसस लगी बहुई बात में 🥌 सदन के मामने रखता चाहता हूं। कि था कि काण्झीर के वायदा किया विकास के लिए हजार करोड़ रुप्या लगाया जाएगा । यह मजदूर लोगों ऽ कहा, श्रक्सरों ने कहा कि सी करोड़ प्पया नहीं ह्राया । एक प्रस्ताव लोगों ने विशेषकर नौजवानों ने श्रीर मानतीय सदस्य ने यहां पर किया कि हम लोग वहां से बच्चों को यहां तक लाए । मद्रास में भोजा, हिंद्स्तान के अनेक

विश्वविद्यालयों में पहुंचाया वहा से अनेक वच्य पहल के लिए कर्नाटक और तमिलनाड़ तक धाने हैं। वहां सभीर भी भाएं, उनका स्वागत करना चाहिए काश्मीर के वहत बढ़े-लिखे नीजवान ग्राज इतनी बड़ी मावा में बेरोजगार हैं श्रीर जो बात बतायी गयी वह यह है कि इसमें नेतृत्व करने वाले एन है। नी जवान हैं। वे इस बात को बड़ी मजबती से उठाते हैं। वह बोलते हैं कि हम लोगों के साथ किए वायदे पूरे नहीं होते। बिजली के दारे में एक ग्ररसे सेबोलते रहे, लकिन कुछ नहः हुश । श्रीद्योगीकरण को बात कहने रहे, लेकिन एक टेलिफोन का ग्रीर वात्र बनाने के मध्यम श्रेणी के दो _कारवाने छोड़कर ग्रीर कोई विकास श्रापने नहीं किया । वहां विशेषकर सरकारी लोग जो विकास के काम के श्रमत के साथ जुड़ हुए है, वे नौजवान श्रीर मजदूर जो इन सारी चाजों से ग्राज परेशान हैं--वे लोग इन बातों को बहुत ही मजबनो के साथ छैड़ने का काम करते हैं वे काज इस वक्त भी कहते हैं, इ लिए मेरी यह मान्यता है कि विकास का काम वहां शुरू करने मे, इन सारी चीजों में कोई ठोस जनीत तयार करते म वन्त जरूर लगेगा मगर कृष्ट टोस योजना तैयार करने की दिशा में कदम उठाना चाहिए ताकि याश्मीर का यह नौजवान जो बरोजगारी का शिकार है और जो समझता है कि हमारे साथ प्रापन इंगाफ नहीं किया वह यह मानकर शोचे कि इंसाफ करने के लिए क्राज सारा देश एक साथमिलकर खड़ा हो रहा है। कोई केवल मझको दिशा दिखाने के लिए नहीं निल्क नेरी जो परेशानियां रहीं और जिन परज्ञानियों ने न मझे किसी एक और जगह पर धकेल देने का काम किया हो तो उसमें भी बाहर निकालने के लिए शारा देल एक होकर हमे मदद करने के लिए हमारे माथ खड़ा हो रहा है, यह भावना दोनों में शानी अत्यावश्यक है । यह इसलिए क्राव-यक है क्योंकि रोजगार और विकास एक दूसरे के साथ त्रड़े हुए मसले हैं जिन्हें ब्राज मेरी ब्रपनी शय में कारशीर में परेशानी के एक सबसे बड़े मसले के तीर पर हम देख 'हे

उपसभाध्यक्ष जी, जिस प्रकार का अचार काश्मीर की घाटों में चल रहा है, उस प्रचार का भी सामना करना जहरी है । परिस्थिति श्रीज वहां ऐसी है कि काश्योर का रेडियो और टेखीविजन, दोनों ही काम करने की स्थिति म नहीं हैं। वहां पर लोग क्या सुने, यया वहां पर लोग पढ़े, यह तथ करने का काम भी श्रलगाववादियों की तरफ से अल रहा है और उसका विरोधी करने की कोई तकित वहां पर नहीं है। हम ग्रखबारों के गंपादकों स मिले । जो अखबारों के संपादक ने कलगाव-बाद के पक्ष में श्रखवारों में कुछ लिखा था, वह हमसे बोले कि हमारे श्रखबार में जो छपा है, उसको **मानकर भ्रा**प मत जाइ**एगा**, हम जो म्रापसे कह रहे हैं कि ग्रलगाव-वादियों का सामना होना च हिए... (व्यवधान)

SHRI VISHWA BANDHU GUPTA (Delhi): Sir, the Press has no protection in the Valley. That is one of the important things that the Press must be protected otherwise there is no second picture.

श्री जार्ज फर्नाडीज: हम वही बात कह रहे कि वह एक बहुत ही महन्द्रपूर्ण श्रेल है। वहां र श्राज को प्रचार का एकतरफः भामला चाा है, उसका ज्वाब देना भी जरूरी है। हम श्राज इस कमेटी की श्रीर से प्रयास में लगे हैं श्रीर उस कमजोरी को दूर करने की एक योजना वनाने का काम भी हम लोग कर रहे हैं।

श्री ठाकुर जगतपाल सिंह: श्रादरणीय मंत्री जी, यह तो जल्दी-जल्दी हो सकता है। ...(व्यवधान)

श्री जार्ज फर्नाडीज: ग्रगर जिल्ही-गत्दी हो सकता तो ग्रध्यक्ष जी, में समझता हूं कि श्राज हम इस माननीय सदन में इस बहस को न करते। चुंकि जल्ही-जल्दी

[भी जार्ज फर्नाडीज]

बहीं हो सकता, जल्दी-जल्दी होने की श्चित नहीं है, इसलिए हम बाज यहां पर इस गंभीर मसले पर बहस कर रहे हैं।

महोदय, जैसा मैने कहा, जो कर्मेटी बनाई गई है, उस कमेटी की श्रभी पीछे हो दिनों में बैठकें हुई है ग्रीर इस मसले पर एक कार्यक्रम वनाने का काम गुरु किया है। वहां से ब्राए हुए जो लोग हैं, चाहे जन्म में हैं या दिल्ली में श्रीर कल जब लोकसभा में बहुस होकर हम बाहर निकल रहे थे तो जयपूर के माननीय सदस्य इमसे बोले कि ग्राप लोगों को जयपुर भी माना चाहिए भयोंकि जयपूर में भी साढे ह्यीन सौ परिवार ग्राकर बसे हुए हैं, उनको समस्यामी को भी देखना चाहिए. को इस तरह से हिंदुस्नान क ग्रनेक हिंग्सी से खबरें ग्रा रही हैं, लोग कण्मीर से था रहे हैं, एक प्रकार मे वाश्मीर के सोगों को रिभ्यूजी होकर बसने की नौबत न्ना रही है. उनके लिए दो काम हमने करने हैं। एक काम तो उन्हें तस्काल बहा राहत की मदद पहुंचाना है। दूसरा, उनके मन में जो डर है. उसे दूर करना है।

महोदय, यह सही है कि जो वहीं पर जे • के • एल • एफ • नाम की संख्या है, वह बार-बार एलान कर रही है कि हम सबको यह ग्राक्वासन देते है, सबको माक्वस्त करना चाहते है कि ग्राप ग्राइएगा, किसी प्रकार की कोई हरकत हमारी तरफ से नहीं होगी। वह भले ही ऐसा कहते हों, लेकिन उनके कहने के बावजूद भी लोग वहां से निकलकर जम्मु में श्राकर या दिल्ली में प्राकर या दिल्ली से द्वारो जाकर बसने के प्रयास में लगे है। तो ऐसी स्थिति में वहां पर जो एक इतना भय का वानावरण है, उस भय के वातावरण में लोगों का वहां अपना धगर संभव नहीं तो जैसा मैंने **कहा**-एक उनको राहत पहुंचाना है ग्रीर दूसरा यह भय उनके मनों स निकालने की कोशिश करना है। इस काम में भी हम लोग लगे हुए है। प्रभी जो दिल्ली में शिविर है, उन शिविरो में हमारी कमेटी जा रही है

भौर शनिवार व रविवार को जम्मू में यह कमेटी जाएगी । शिविरो में आकर कमेटी लोगों की परिस्थितियों का वहां ग्राध्ययन करेगी ग्रीर जो भी कदम उठाने की जरूरत है, उनको उठाने का काम हम करेंगे।

महोदय, मैंने कुछ चंद बातें, जिस प्रयास में जिस काम में हम लगे हैं, उसके संदर्भ में माननीय सदन के सामने कही। ब्राज सारे सदन ने, जो सदन अहां समुचे देश का प्रतिनिधित्व करताहै तो समुचे देश ने कश्मीर के मसलेपर भ्रपनामन एक बनाकर चिता ज।हिर की भ्रौर इस देश के इस भ्रविभाज्य हिस्स को किसी प्रकार की हानि न इसका संकल्प किया है। मैं निश्चित ही श्राणावान हूं कि जो भी संकट श्राज कश्मीर पर हो, उस संकट से हम लोग कश्मीर को ग्रौर कश्मीर के लोगों को बवाने का काम करने में कामयाब हो जाएंगे भीर जो विदेशी ताकते हैं या देश के भीतर हैं, ऐसी कोई भी ताकते हो जो कश्मीर को भ्राज एक ऐसी परिस्थित में ढ़केल देने का काम कर रही हो, हम इतना ही कहेंगे कि चाहे जो कुर्वानी करने की जरूरत हो, चाहे जो परेशानी उठाने की जरूरत हो, हम इस कुर्वानी ग्रौर इ.स (परेशानी को उठाने के लिए तैयार रहेंग ग्रौर जो दायित्व ग्रौर जो जिम्मेदारी मुझपर प्रधान मंत्री ने डाली है, वह जिम्मेदारी कोई ग्रपनी ही सोच से नहीं, बल्कि सभी दलों ने उनको जो सलाह दी थी, उस सलाह के ग्राधार पर जो उन्होंने जिम्मेदारी इ।ली है, मैं सदन को इतना ही कहना चाहता हं कि उस जिम्मेदारी को निभाने का हरे तरह का प्रयास हम करेंगे। धन्यवाद।

SHRI JAGESH DESAI: I would like to know one thing from the honourable Minister. We are very happy about some of the things which you are doing. In Kashmir, whether it is the Congress or the National Conference, it is irrelevant. How are you going to activize the political process?

श्री जार्ज फर्नाडीज: श्रध्यक्ष जी,
मैं इस बात को कह चुका हूं कि जो
राजनीतिक दल वहां पर है, उनमें
नेशनल कांफ्रेंस और कांग्रेस पार्टी ग्रपना
एक विशेष स्थान रखते हैं। तो जब में
इस बात को बार-बार कह रहा हूं
सदन के भीतर और सदन के बाहर कि
इन सबको सिक्रय करके, सब लोगों को
एक साथ लाकर के राजनीतिक प्रक्रिया
को किर गांग ले जाना है, उस प्रश्न

श्री ठाकुर जगतपाल सिंह : ग्रगर पालिटिनकल एक्टिंग्वरी ग्राप शुरु कराना चाहते हैं तो इलेक्टिंड प्रिजेन्टेंटिव जो बहां पर है उनको रेस्टोर करके क्यों नहीं कराते ग्राप ?

SHRI VISHWA BANDHU GUPTA: Mr. Minister, one thing that can be done immediately with regard to the media is that with the official media, at least the electronic media, somethings can be done from here to make sure that the correct picture is projected to the Valley, and I think this may need your immediate attention.

SHRI GEORGE FERNANDES: This is being done and more steps are being taken.

THE VICE-CHAIRMAN (DR. G. VIJAY MOHAN REDDY): Shri Vishvjit P. Singh, Please...

SHRI VISHVJIT P. SINGH: Sir. I know what request you are going to make.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): I think everybody should get a chance, and so I request honourable Members to cooperate. Please confine to the time.

SHRI VISHVJIT P. SINGH: I agree, Sir, I will confine to the time before anybody else.

SHRI V. GOPALSAMY: It should be according to the size of the Member... (Interruptions).

SHRI VISHVJIT P. SINGH: First of all, before he leaves, I wish the honourable Minister very well in the onerous task which has been put on his shoulders. I will come to that a little later... (Interruptions).

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir, there are many speakers yet to speak. Do you think we will be able to conclude by 8 o'clock? As the matter stands, there are many speakers and I think we will have either to postpone till tomorrow or sit beyond 8 o'clock. I think we will not be able to conclude by 8 o'clock.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): It is not possible.

SHRI G. SWAMINATHAN: The original position was...(Interruptions).

SHRI SUBRAMANIAN SWAMY: It should be continued tomorrow... (Interruptions).

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): The House will sit upto 8 o'clock.

SHRI G. SWAMINATHAN: Our chance cannot come even by 8 o'clock. And the Home Minister has to reply also. Then what are we going to do? That is what we want to know. There is no point in sitting upto 8 o'clock if we are going to have it tomerrow also.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Already the consensus was that the House would sit up to 8 o'clock.

SHRI G. SWAMINATHAN: What I want to say is that we will not be able to conclude by 8 o'clock. Are we going to continue it tomorrow or not? We are anxious to speak...(Interruptions)... Other parties have no say in this matter. As a matter of fact, I will not get my chance by 8 o'clock.

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THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Up to 8 o'clock we will sit. (Interruptions)

SHRI SUBRAMANIAN SWAMY: What are we going to do? Are we going to sit tomorraw or not? (Interruptions)

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Then we will decide. Why are you anxious now about that? (Interruptions)

SHRI G. SWAMINATHAN: Are we going to sit tomorrow? We want to be very clear about your answer. (Interruptions)

SHRI DIPEN GHOSH: Mr. Vice-Chairman, there are as many 17 speakers. Speakers will still be speaking at 8 o'clock. You cannot finish.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Whatever it may be. Let us continue up to 8 o'clock.

SHRI DIPEN GHOSH: Tomorrow agreed. (Interruptions)

SHRI VISHJIT P. SINGH: Let us adjourn the House now and continue the discussion tomorrow. (Interruptions)

SHRI DIPEN GHOSH: There are umpteen speakers.

SHRI G. SWAMINATHAN: There are 17 speakers. (Interruptions)

SHRI VISHVJIT P. SINGH: I am agreeable to that. Let us adjourn the House now. (Interruptions)

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY) Let us do justice to the time given to the House (Interruptions)

SHRIMATI JAYANTHI NATA-RAJAN: All of us agree that we can continue tomorrow. Let us please adjourn now. (Interruptions)

SHRI MIRZA IRSHADBAIG (Gujarat): Kamalbhai is also supporting this. Thank you. (Interruptions)

SHRI KAMAL MORARKA: Have patience. (Interruptions)

SHRI VISHVJIT P. SINGH: I do not mind sitting up to 12 o'clock. midnight. I don't mind sitting till tomorrow morning. It is entirely up to you.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): As it stands, there are many speakers. Even tomorrow also there will be a little difficulty to find time. Let us sit up to 8 o'clock and then decide. (Interruptions)

SHRI G. SWAMINATHAN: There is no point. Why can't we adjourn now? The Minister will take atleast half an hour. Se, you are left with only half an hour. (Interruptions)

SHRI VISHVJIT P. SINGH: I am in your hands. You decide.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): You please carry on. There is no opposition to your speaking. (Interruptions)

SHRI KAMAL MORARKA: You are no more a bachelor. How are you prepared to sit late? (Interruptions)

SHRI VISHVJIT P. SINGH: You seem to forget that my wife is also working.

SHRI DIPEN GROSH: So, she ca. also work overtime?

SHRI VISHVJIT P. SINGH: While we are debating on Kashmir, she is sitting and looking after Afghanistan affairs. (Interruptions)

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Sir, we thought the debate will be over today, and we also thought that the time could be extended up to 8 o'clock. We thought that the whole

thing would be finished by that time. Now there are several speakers more.

SHRI G. SWAMINATHAN: Seventeen.

SHRI M. S. GURUPADASWAMY: I know. I am not mentioning the number.

All are anxious to speak on this issue. This is a very important debate, I concede, I do not want to strifle the debate at all. So, I yield

to the demand of the House. This may be taken up tomorrow.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): The House is adjourned till 11.00 a.m. tomorrow.

The House then adjourned at four minutes past seven of the clock till eleven of the clock on Thursday, the 15th March 1990.